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BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHIO.A. NO. 665 OF 2023IN THE MATTER OF:Nirmal Singh Chahal  
Complainant

....

**VERSUS**

State of Punjab &amp; Others

..... Respondant

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Date:- 06-09-2024Place:- Farid Enclave, Kotkapura Road,

Faridkot (Punjab)-151203

Complainant....



Niramal Singh Chahal

President, Farid Enclave Welfare Society,

Farid Enclave, Kotkapura Road

Faridkot (Punjab)-151203



**BEFORE THE NATIONAL GREEN TRIBUNAL, AT NEW DELHI****O.A. NO. 665 OF 2023****IN THE MATTER OF :**

Nirmal Singh Chahal

...Complainant

**Versus**

State of Punjab &amp; Others

...Respondent

**WRITTEN SUBMISSION BY NIRMAL SINGH CHAHAL, PRESIDENT,  
FARID ENCLAVE WELFARE SOCIETY, FARID ENCLAVE, KOTKAPURA  
ROAD FARIDKOT, PUNJAB**

Sir,

I had submitted an application in your court being the President of "Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot (Punjab-151203)", regarding dropping of untreated sewerage water into Langeana Drain passing near the colony due non-functioning of sewerage treatment plant of the colony, of which Application No.665 of 2023. In this regard, in your court, the promoter of Farid Enclave "Baba Farid Colonizer", which were previously known with the name of "Farid Colonizer" and hereinafter, would be referred to as **Respondent No.4**, submitted its reply suit to present its side. In regard to this reply suit, being President of the Farid Enclave Welfare Society, I would like present my side before you.

**Preliminary Objections and pleadings:**

As against the reply submitted by the Respondent No.4, my preliminary objections are as under: -

1. In the reply submitted by the Respondent No.4, they have informed that as per the deed executed by them on dated 17.03.2017, Farid Enclave Colony had been transferred to B.D.A. (Bathinda Development Authority, Bathinda), they had also obtained N.O.C. from B.D.A. (Bathinda Development Authority, Bathinda) and five years of grace period, during which, they were supposed to take care of the colony till the five years

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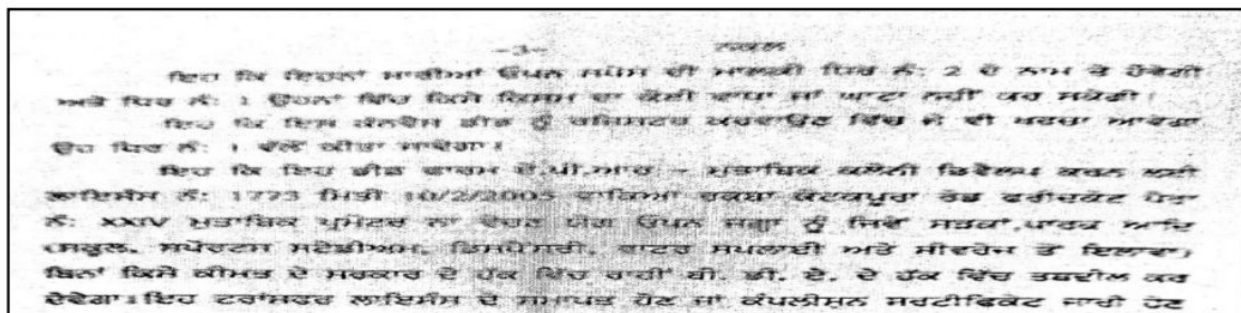
from execution of Deed, had also been completed. In regard to this, they have included Annexure-B Copy of Completion Certificate And Annexure-D Copy of the Deed of Conveyance Dated 17.03.2017 in their reply.

i) In connection with the above, I would like to inform you that during the year 2017, there were so many lesser houses in this colony and at that time, the colony residents had not formed any association to run the management of the colony. The colonizers, without informing the colony residents, and making claims of completion of incomplete works in the papers, had obtained this Completion Certificate. In this regard, B.D.A. (Bathinda Development Authority, Bathinda) had not contacted any resident of the colony and also had not taken information, in case if any, about the incomplete works completed by the colonizers. Thus, by overlooking the colony residents completely, this certificate was obtained. At that time, the STP of the colony was also not in functional condition.

ii) On Page 3 of **Annexure-D Copy of the Deed of Conveyance Dated 17.03.2017** and in the last para of the deed, it had been stated that:

"That to develop the colony in accordance with Deed Form A.P.R., as per Para No.XXIV of Licence No.1773 dated 10/02/2005 situated area Kotkapura Road, Faridkot, the promoter, would transfer non-saleable land, such as roads, park etc., **(apart from school, Sports Stadium, Dispensary, Water Supply and Sewerage)** without any cost in favour of the government through B.D.A".

The relevant True extract of Deed of Conveyance Dated



17/03/2012 is being reproduced as under:

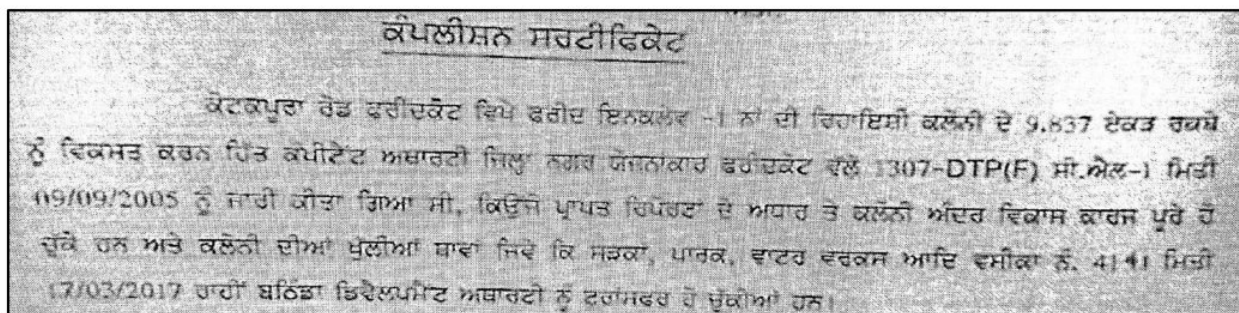
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That the ownership of all these open spaces will be in the name of Party No.2 and Party No.1 would not be able to do any addition or deletion of any type in that.

That whatever the expenditure would come in getting this conveyance deed registered, that would be done by Party No.1.

That to develop the colony in accordance with Deed Form A.P.R., as per Para No.XXIV of Licence No.1773 dated 10/02/2005 situated area Kotkapura Road, Faridkot, the promoter, would transfer non-saleable land, such as roads, park etc., (apart from school, Sports Stadium, Dispensary, Water Supply and Sewerage) without any cost in favour of the government through B.D.A.".....

Apart from this, in the Completion Certificate, only open spaces of the colony such as roads, park, water works etc., were transferred to B.D.A. (Bathinda Development Authority, Bathinda).



Relevant extract of Completion Certificate is being reproduced as under;

For developing a residential colony namely Farid Enclave-1 in 9.837 acre land at Kotkapura Road Faridkot, the Competent Authority District Town Planner Faridkot had issued 1307-DTP(F) C.L-1 dated 09/09/2005 because on the basis of received reports, development works had been completed within the colony and open spaces of the colony such as roads, park, water works etc., vide Deed No.4141 dated 17/03/2017 had been transferred to Bathinda Development Authority.

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Therefore, the promise, which is being made by the colonizers that they had transferred the entire ownership of the colony to B.D.A. (Bathinda Development Authority, Bathinda), that is away from the reality and the attempt is made to present the facts in false manner after manipulating. In actual, the reality is that it is the responsibility of the colonizers only to take care of sewerage treatment plant. But despite performing its responsibility in a proper manner, it is running away from it, and by presenting the wrong facts trying to mislead the Hon'ble Court.

2) In the point No.14 of the reply submitted by the **Respondent No.4** and in duly attached **Annexure-A Copy of the Letter of Approval Dated 13.10.2005 and 10.12.2005 (Page no.15-23)**, there is no mention regarding **clause 1 (iii), pertained to making arrangements for water supply, sewage, road network and drainage system until integration with the services of the Municipal Council.**

It is pertinent to inform here that the sewage system of Farid Enclave Colony, has not been connected with City Municipal Committee or with the sewerage of the village Panchayat so far. It has only been connected with the pipes installed to dispose off the waste water of Mai Godri, Faridkot which passes through the gate of colony from front and go towards Langeana Drain. Through this, untreated water of the sewerage, is being directly dropped into these pipes.

3) In 2017, Respondent No.4 by making an excuse of having been obtained Completion Certificate from B.D.A. (Bathinda Development Authority, Bathinda), slowly started pulling back their hands from the works of the colony. Due to which, so many hardships had started mounting within the colony. To run the arrangement of drinking water, lights, cleanliness, sewerage etc in the colony, some of the residents of the colony started making efforts on temporary basis to run the system of the company by taking money from the colony residents. But so many difficulties had started arising in that too. Lastly, all colony residents by coming together, decided to form a society of the colony, which would look after the arrangements of colony. Therefore, on dated 07.10.2022, the colony residents constituted "Farid Enclave Welfare Society" and me, meaning Nirmal Singh Chahal was appointed as President of it. To run the financials of the colony in an impartial manner, a bank account was got opened in the name of the society. There was no assistance given

by respondent no. 4 in this matter. The Society, to run the arrangements of the society properly, as per Annexure-F Copy of Letter no.04/2022-23 attached by Respondent No.4 with its reply, put on some demands before Respondent No.4 through a letter and also did a meeting with everyone. But Respondent No.4 had never replied to the demands raised through this letter and had not given the entire management of the colony to the society in writing or verbally. The colony residents by collecting funds from their pockets, kept of making efforts to continue paying bills of street lights and water bills. There are no such mal-intentions of the colony resident in forming this society, they are merely making efforts to keep the system of colony in running condition properly.

5) In Point No.22 of reply submitted by the Respondent No.4, they have mentioned about the report of the Divisional Engineer (P.H.) of technical department of B.D.A. (Bathinda Development Authority, Bathinda) regarding functioning of STP.

i) First thing is that, this report has been attached incomplete and there is no such date or letter number is mentioned on it. Apart from this, due to filing of case in the Hon'ble Court, Respondent No.4 has done a work of eye-popping in regard to which, vide this society **letter No. 111/2024 dated 11.06.2024 (Enclosed Annexure P-1)**, proofs have been presented to the Hon'ble Court already along with photos that how the work of eye-popping is being done just to avoid the fine. Apart from this, the fact in regard to a visit of an officer, during his visit, he has not contacted any member of the society or any colony resident and also nor heard our problems. In this regard, it would be pertinent to view **point No.2 of the attached Annexure P-2, Point No.10 of Annexure P-3 and Point No.10 of Annexure P-4**, which are telling about the bad condition of STP. On dated 24.08.2024 (**attached Annexure P-5**) the duly attached photos belong to the spot, in which it can be seen that for the cleaning of sewerage, through pump, untreated water is being dropped into a vacant plot. If STP is in running condition, then what is the need to do like this? Therefore, this report had also been prepared on the basis of wrong facts. In this report, it is also mentioned that the clarification of some facts can be done by the Punjab Pollution Department only. Therefore, this report lacks the necessary facts to declare the STP in an operational state and is not acceptable.

6) In point No.23 of the reply submitted by the Respondent No.4, they have put reliance on a report of a licensed Architect Sagar Garg of Municipal Committee, Faridkot. We dismiss this report from the beginning because it has been prepared only after hearing one side only. This person has not conducted any meeting with any member of the society or any colony resident and nor heard our side on the spot. Thus, this report is completely biased and has been prepared without disclosing the facts. In this report, wrong facts has been presented that none of the connection is attached of the colony houses or sewerage with the Langeana Drain/Sem. But it is clearly mentioned in the **enclosed Annexure P-6** and in the report of Zonal Office, Punjab Pollution Control Board, Bathinda that sewerage of the colony is being dropped into Langeana Drain.

4. Environmental Engineer, Regional Office, Faridkot shall visit the colony within one month and process the 'consent to operate' applications to be applied by the project proponent under the Water Act, 1974 & Air Act, 1981, on merits.

To check the compliance w.r.t. the decisions of the personal hearing, the colony was visited by the officer of the Board on 29.01.2024 and it was observed that:-

1. The STP of the colony was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were found rusted and site conditions reveals that the STP has not been operated since long.
2. Untreated domestic effluent of the colony is being collected in a collection tank provided by the colony and same is disposed of onto vacant plot for stagnation within the premises of the colony. Also, an outlet has been provided for discharge of untreated domestic effluent into Langeana drain.

Apart from this, we had already shared photos of leakage of sewerage with you already vide **letter No.64/2023 dated 17.07.2023 (Enclosed Annexure P-7)**. Therefore, by not considering this report, it may be dismissed from the record.

**Some facts related to the case:**

1) Respondent No.4, in the submitted reply, added a map on page number of **Annexure-H Copy of report submitted by Sagar Garg Page (38-40)**, in which, at SCO No.19 to 24, a mini marriage palace cum restaurant namely "**Shahi Haveli**" is being run and in place of school shown in the map, "**Shahi Haveli Club**" is being carried out, where in average 250-300 people gather everyday and its use is completely commercial. In this regard, we had already submitted information to you vide Society's **letter No.64/2023**

dated 17.07.2023 (Attached Annexure P-7). As per the attached Annexure P-8, in accordance with Punjab Pollution Control Board issued Letter No.ZO/BTI/WPC/2012/F- Date 30.08.2012 and ZO/BTI/WPC/2012/F-214 Date 30.08.2012, this STP was got approved only for residential colony for taking care of household wastage, the capacity of which is for Phase-1 and 2, is 47KLD and 53KLD. But the above SCO No.19 & 24, a "Shahi Haveli" named mini marriage palace cum restaurant and in the map, in place of school, shown "Shahi Haveli Club", have also been connected to sewerage of the colony and the waste of which goes into Langeana Drain, which is violation of the rules, which is not shown in the map through **Annexure -H Copy of report submitted by Sagar Garg.**

2) In B.D.A. (Bathinda Development Authority, Bathinda), letter No.C:A:/B.D.A./Bathinda/2023/ 511/512 dated 06.11.2023, on point No.10, the condition of STP has been informed, according to which, it is locked, the condition is .very dilapidated and it is seen that it is closed for a long time and untreated water of the sewer is being disposed of into adjacent plot. **(Annexure P-3)**

ਨਹੀ ਜਾਪਦਾ ਹੈ।	
10	ਐੱਸ.ਟੀ.ਪੀ ਦਾ ਲੂ ਹਾਲਤ ਵਿੱਚ ਕਾਰਵਾਇਆ ਜਾਣ ਅਤੇ ਸੀਵਰੇਜ ਦੇ ਅਊਟਲੈਟ ਦਾ ਸਹੀ ਪ੍ਰਬੰਧ ਕਰਵਾਇਆ ਜਾਵੇ। ਡਿਵੀਜ਼ਨਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਮੌਕੇ ਉੱਪਰ ਐੱਸ.ਟੀ.ਪੀ ਸਾਈਟ ਲੋਕ ਪਾਈ ਗਈ। ਇਹ ਸਾਈਟ ਮੌਕੇ ਉੱਪਰ ਬਹੁਤ ਖਰਾਬ ਹਾਲਤ ਵਿੱਚ ਹੈ। ਜਾਪਦਾ ਹੈ ਕਿ ਬਹੁਤ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਈ ਹੈ। ਕਲੋਨੀ ਵਾਸੀਆਂ ਅਨੁਸਾਰ ਸੀਵਰ ਦਾ untreated water ਐੱਸ.ਟੀ.ਪੀ ਸਾਈਟ ਦੇ ਸਾਹਮਣੇ ਪਲਾਟ ਵਿੱਚ ਡਿਸਪੋਜ਼ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।
11	ਕਲੋਨੀ ਦੀਆਂ ਸੜਕਾਂ ਤੁੜ੍ਹ ਨਵੇਂ ਜਿਹੇ ਤੌਰ 'ਤੇ ਬੱਜਰੀ ਅਤੇ ਲੁਕ ਪਾ ਕੇ ਨਵੀਆਂ ਬਣਾਈਆਂ ਜਾਣ ਸੀ। ਕਲੋਨੀ ਉੱਪਰ ਸੜਕਾਂ ਦੇ ਮੌਜੂਦਾ ਹਾਲਤ ਖਰਾਬ ਹੈ ਅਤੇ ਸੜਕਾਂ ਚੰਗੇ ਅਰਥ ਹੋਣ ਯੋਗ ਹਨ।

**True translated extract of above letter is being reproduced**

10	STP may be done in operational condition and the flow of sewerage outlet may be done correctly.	Divisional Engineer (JS): On the spot, STP site was found locked. This site, is in very bad condition on the spot, it seems, that it is closed for a long time. As per the colony residents, untreated water of sewer is being disposed off into plot adjacent to STP site.
11	By putting bajri and luk afresh on the roads of the colony, may be construction new.	In the colony, present condition of the roads are very bad and the roads are worth repairing.

Similar report has been done in Point No.10 of letter No.C:A:/B.D.A./Bathinda/2023/ 16-17 dated 02.01.2024. **(Annexure P-4)**

<p>ਐਸ.ਟੀ.ਪੀ. ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਕਰਵਾਇਆ ਜਾਵੇ ਅਤੇ ਸੀਵਰੇਜ ਦੇ ਆਊਟਲੈਟ ਦਾ ਸਹੀ ਪ੍ਰਬੰਧ ਕਰਵਾਇਆ ਜਾਵੇ।</p>	<p>ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਮੈਂਕੋ ਉਪਰ ਐਸ.ਟੀ.ਪੀ. ਸਾਈਟ ਲੋਕ ਪਾਈ ਗਈ। ਇਹ ਸਾਈਟ ਮੈਂਕੋ ਉਪਰ ਬਹੁਤ ਖਸਤਾ ਹਾਲਤ ਵਿੱਚ ਹੈ। ਜਾਪਦਾ ਹੈ ਕਿ ਬਹੁਤ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਈ ਹੈ। ਕਲੋਨੀ ਵਾਸੀਆਂ ਅਨੁਸਾਰ ਸੀਵਰ ਦਾ untreated water ਐਸ.ਟੀ.ਪੀ. ਸਾਈਟ ਦੇ ਸਾਹਮਣੇ ਪਲਾਟ ਵਿੱਚ ਡਿਸਪੋਜ਼ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।</p>
<p>ਕਲੋਨੀ ਦੀਆਂ ਸੜਕਾਂ ਉਪਰ ਨਵੇਂ ਸਿੱਕੇ ਦੇ ਬੰਦਰੀ ਅਤੇ ਲੁਕ ਪਾ ਕੇ ਸੜਕਾਂ ਬਣਾਈਆਂ ਜਾਣ ਸੀ।</p>	<p>ਕਲੋਨੀ ਉਪਰ ਸੜਕਾਂ ਦੀ ਮੌਜੂਦਾ ਹਾਲਤ ਖਰਾਬ ਹੈ ਅਤੇ ਸੜਕਾਂ ਰਿਪੇਅਰ ਹੋਣ ਯੋਗ ਹਨ।</p>
<p>ਪਾਰਕ ਦੀ ਮੈਨਟੇਨੈਂਸ ਕਰਵਾਈ</p>	<p>House Under</p>

True Translation is being reproduced herein of above letter

10	STP may be done in operational condition and the flow of sewerage outlet may be done correctly.	Divisional Engineer (JS): On the spot, STP site was found locked. This site, is in very bad condition on the spot, it seems, that it is closed for a long time. As per the colony residents, untreated water of sewer is being disposed off into plot adjacent to STP site.
11	By putting bajri and luk afresh on the roads of the colony, may be construction new.	In the colony, present condition of the roads are very bad and the roads are worth repairing.

3) An officer of Zonal Office, Punjab Pollution Control Board, Bathinda, had visited the colony on dated 29.01.2024 and he has shown the condition of STP in his report, as mentioned below (Annexure P-6) :

<p>To check the compliance w.r.t. the decisions of the personal hearing, the colony was visited by the officer of the Board on 29.01.2024 and it was observed that:-</p> <ol style="list-style-type: none"> <li>1. The STP of the colony was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were found rusted and site conditions reveals that the STP has not been operated since long.</li> <li>2. Untreated domestic effluent of the colony is being collected in a collection tank provided by the colony and same is disposed of onto vacant plot for stagnation within the premises of the colony. Also, an outlet has been provided for discharge of untreated domestic effluent into Langeana drain.</li> <li>3. Earlier proposed plantation area has been developed into 03 no. residential plots by the project proponent and presently no plantation area has been provided for disposal of the treated wastewater.</li> <li>4. Solid waste was found disposed in vacant plot along the drain. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016.</li> </ol>
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It is clear from the above that the condition of STP of the colony is very bad and only shoddy things are being done by the colonizers so as to avoid the fines and penalties of the Hon'ble Court.

4) As per Point No.15 of "No Objection Certificate From Pollution Angle" No.ZO(BTI)/FDK/ 2010/NOC/12 dated 23.08.2010 for Farid Enclave, (Phase-1),

**"The promoter shall develop the land measure 7 kanals for under plantation area as per karnal technology." (Annexure P-9)**

Similarly, as per Point No.15 of "No Objection Certificate From Pollution Angle" No.ZO(BTI)/FDK/ 2010/NOC/11 dated 23.08.2010 for Farid Enclave, (Phase-2),

**"The promoter shall develop the land measure 7 kanals for under plantation area as per karnal technology." (Annexure P-10)**

According to this, within "Farid Enclave Colony Phase-1 and 2", it was mandatory was to leave total **7+7 = 14 kanal land** for plantation under karnal technology. But an Officer of Zonal Office Punjab Pollution Control Board, Bathinda had visited the colony on dated 02.08.2023 and stated in his report that

**"5. Plantation area reserved for disposal of treated effluent has been developed as 03 No. residential plots."**

On 06.03.2024, Respondent No.4 appeared before the Chairman, Punjab Pollution Control Board to present its side. During the hearing, the member secretary of the board informed that:

**"Further as per the details of the visit carried out by officer(s) of the board on 02.08.2023 and 29.01.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found rusted and site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed off onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no.residential plots and presently no plantation area has been provided for disposal of treated wastewater. No management has been provided for handling of the solid waste in compliance to the solid waste management rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/legal documents, executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing**

over of the colony for its regular operation and maintenance and as such the reply was found unsatisfactory." (Annexure P-6)

It is clear from the above that now, within the colony, the plantation area which has to developed in 14 kanals, that is not available now. In place of that, a residential unapproved colony has been built. Apart from this, there is no such written/ legal agreement has been executed in between **Respondent No.4 and Resident Welfare Association (RWA)**, according to which, Resident Welfare Association (RWA), is responsible for running management of colony and sewerage management. Therefore, only and only, Respondent No.4 is responsible and authorized to run the sewerage system of the colony.

Point No.19 and 21 of "No Objection Certificate from Pollution Angle" No.ZO(BTI)/FDK/2010/NOC/12 Dated 23.08.2010 for Farid Enclave, (Phase-1) issued by Zonal Office Punjab Pollution Control Board, Bathinda, also say that: **(Annexure P-9)**

19. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
20. The promoter shall properly operate and maintain its sewage treatment plant and ensure that the treated sewage shall conform to the effluent standards prescribed by the Board.
21. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to any organization.

5) As per point No.37 of "No Objection Certificate from Pollution Angle" No. ZO(BTI)/FDK/2010/NOC/11 Dated 23.08.2010 for Farid Enclave, (Phase-1) issued by Zonal Office Punjab Pollution Control Board, Bathinda, in case colonizer violates the terms of the NOC then, this **NOC would be canceled. (Annexure P-10)**

37. The Board reserves the right to revoke the consent to establish (NOC) granted to the promoter at any time, in case, the promoter is found violating any of the conditions of the consent to establish (NOC) granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for development of residential colony.

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By not running STP in a proper manner and allocating a colony at the place of plantation, Respondent No.4 has completely violated these rules.

6) As per point No.3 of "No Objection Certificate from Pollution Angle" No. ZO(BTI)/FDK/2010/NOC/12 Dated 23.08.2010 for Farid Enclave, (Phase-2) **(Annexure P-9)** issued by Zonal Office Punjab Pollution Control Board, Bathinda:

**"the treated waste water shall conform to the effluent standards adopted by the Board for such discharges onto land for plantation."**

**As per Point No.14:**

**"The promoter shall make arrangement for disposal of the treated water onto land for irrigation/ plantation in the lawns/ parks within the premises and one acre additional land outside the premises and shall not allow it to stagnate anywhere inside or outside the colony."**

**As per Point No.15**

**"The promoter shall develop the land measure 7 kanals for under plantation area as per karnal technology."**

**As per point No.21**

**"The promoter shall submit an affidavit to the effect that it shall operate the sewerage treatment plant till it is handed over to any organization."**

It is clear from the above that it is the responsibility of the Respondent No.4 to run the STP and needs to give land for plantation and treated water and solid waste and it is bound to run this arrangement till that, till the time, it does not hand over the same to any society. They have not handed over the STP, to any society and nor to the association. Therefore, for its arrangement, only they are responsible.

7) On 06.03.2024, Respondent No.4 appeared before the Chairman, Punjab Pollution Control Board to present its side. During the hearing, the member secretary of the board informed that: **(Annexure P-6)**

"Further as per the details of the visit carried out by officer(s) of the board on 02.08.2023 and 29.01.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found rusted and site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed off onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no. residential plots and presently no plantation area has been provided for disposal of treated wastewater. No management has been provided for handling of the solid waste in compliance to the solid waste management rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/legal documents, executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing over of the colony for its regular operation and maintenance and as such the reply was found unsatisfactory."

Keeping in view the above, the Punjab Pollution Board while taking action under Section 33A of the Water (Prevention & Control of Pollution) Act, 1974, has put a restriction on promoters on buying/ selling of plot. The restrictions have been imposed on the Tehsildar, Faridkot on executing new registries completely. The Punjab Electricity Board has been restricted from issuing new electricity connections and the Environment Engineer, Faridkot has been directed to take legal action against the promoters of colony. **(Annexure P-6)**.

**Prayer:**

Keeping in view the above facts and circumstances, by praying most respectfully and humbly, the Hon'ble Court is requested that:

- 1) By dismissing the reply filed by the Respondent No.4, necessary action may be brought into compliance against them.
- 2) The sewerage plant of the colony may be operated and 14 kanal plantation land may be returned to colony.
- 3) By the owners of Hotel Shahi Haveli, due to dropping of the untreated sewerage and waste of their hotel into Langeana

**163**

Drain through colony sewerage, legal action may be taken against them.

Thanking you,

**Dated: 06.09.2024**

**Place: Farid Enclave, Kotkapura Road,**

**Faridkot (Punjab)-151203**

**Complainant.....**



**Nirmal Singh Chahal**

**President, Farid Enclave Welfare Society,**

**Farid Enclave, Kotkapura Road**

**Faridkot (Punjab)-151203**



# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਫ਼ਰੀਦ ਇਨਕਲੇਵ, ਕੋਟਕਪੁਰਾ ਰੋਡ, ਫ਼ਰੀਦਕੋਟ-151203

ਰਜਿ.ਨੰ.: 1040 of 2022-23

ਈਮੇਲ: faridenclavewelfaresociety@gmail.com

Letter No.: 111...../2024

Dated: 11-06-2024

To:

Chairman,  
National Green Tribunal,  
New Delhi.

**Subject: Violation of rules and regulations by colonizers in running Sewage Treatment Plant of Farid Enclave Colony, Kotakpura Road, Faridkot.**

Sir,

We are residents of Pudda Approved Farid Enclave Colony, Kotakpura Road, Faridkot. **Case No. 665/2023 Nirmal Singh Chahal vs. State of Punjab and Others** regarding sewage treatment of our colony is pending in the honorable court of NGT. 4 hearings have been held in this regard in the honorable court and Punjab State, DC, Faridkot and Punjab Pollution Board, Faridkot have submitted their reports to the court. In these reports it has been reported that Farid Colonizer, Faridkot are not running STP in our colony and have sold the plantation land in the form of illegal colony. In order to comply with the order of the honorable court and to avoid future punishment, Farid Colonizer, Faridkot has started the project to restart the abandoned and closed STP of Farid Enclave Colony Phase-1 and 2, Faridkot. But in this regard, we want to draw your attention towards the shortcomings in the ongoing project as it is mare eye-wash to avoid punishment :-

1. The STP of Farid Enclave Colony Phase-1 & 2, Faridkot has been closed for the last 15 years on the excuse of less sewage wastage after the construction of STP. Therefore, the drains and digs built at that time have become very weak and in some places they have cracks (photo attached). Apart from this, the rest of the machinery has also been damaged by the weather and rust. But instead of building everything new and using new material, the colonizers are running it by repairing the old breakdowns and repainting the rusted machinery. (photo

attached) Thus, even if the STP is operational, it will not be able to run for a long time due to old shafts and machinery.

2. As the STP does not have any plantation area to discharge the treated water, it is being piped to the parks and footpaths of the Colony. But they cannot hold and absorb the whole big volume of treated water by themselves. Slowly the parks and trees in the colony will also disappear due to high water stagnation.

3. The pipes being laid to release the treated water from the STP to the parks and footpaths of the colony are neither of good quality nor they are being properly excavated and placed at the correct depth. (photo attached) Putting pipelines into less depth, on the one hand, the rules of the Punjab government are being violated; on the other hand, there will be a danger of their breaking quickly.

4. The roads of the colony are also being dug up to accommodate the pipes that are being laid to release the treated water of the STP. (photo attached)

5. There is a hotel named Shahi Haveli from SCO 19 to 25 of the colony and the owners of this hotel using legal loopholes along with some officials have converted the school premises of the colony into Shahi Haveli Club, against which we have filed CWP-5183-2024 in the Punjab and Haryana High Court. But as there is no decision in this regard, the owners of Shahi Haveli are using the hotel and this club for parties/functions and as a hotel, which is completely a commercial use. DC, Faridkot and Punjab Pollution Board, Faridkot have already mentioned this in their reports. Hotel Shahi Haveli and Shahi Haveli, Club do not have their own STP and they are dumping all their sewage waste into the sewage of our colony. Apart from this, we also suspect that the hotel does not have a grease trap installed in its kitchen. Due to which all the wastes from the hotel kitchen are also being put directly in the sewerage of the colony without passing through the grease trap. It is a violation of the rules. Due to Hotel Shahi Haveli and Shahi Haveli, Club's commercial activities additional load is being put on the STP of the colony.

6. STP of Farid Enclave Colony Phase-1 & 2, Faridkot was constructed for about 200 houses in both the phases. But by covering plantation

area in plots, 35 to 40 more houses have been connected, whose sewers have also been connected to this STP. This has put more burden on the STP which is already bearing the burden of sewage wastes generated due to the commercial activities of Hotel Shahi Haveli and Shahi Haveli Club. Thus, this STP will be carrying loads beyond its capacity in the future when the colony is completely full.

7. All the officials who are coming to the colony to inspect and check the sewage treatment plant, are not talking to the residents of the colony about their problems and concerns. They bring along only the colonizers and the owners of the Hotel Shahi Haveli and leave after visiting STP with them. No dialogue is being held with the residents of the colony and no attention is being paid to their problems. Thus there is fear and apprehension in the minds of the residents of the colony that the reports prepared by them are also one-sided and biased.

We all colony residents have been fighting a legal battle for our problems for the past one year. Despite this, not having any discussion with the colony residents regarding their problems while preparing the report regarding the colony, is a violation of the legal rights of the colony residents and a violation of the rules. Therefore, we all the colony residents, "Farid Enclave Welfare Society, Farid Enclave", the society of the colony which takes care of the colony works and the colony, request you to consider our concerns and our difficulties should also be heard before giving a decision so that we can be saved from future difficulties.

With thanks

Enclosed:- Above mentioned

Gurdeep  
Kuljeet Singh  
Gurpreet Singh  
Gurpreet Singh  
Gurpreet Singh

Nirmal Singh  
ਪ੍ਰਧਾਨ  
ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ  
ਫ਼ਰੀਦਕੋਟ



# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23

## Old Machinery





## Cracks in Sewerage digs





# ਫਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23

## Repairing of Old Machinery





# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23

**Sewerage outlet pipes to colony parks etc.**





# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23

**Digging Roads while laying down Sewerage outlet pipes to colony parks etc.**





# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੋਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23





Bathinda Development Authority, Bathinda

**Subject: Regarding Farid Enclave Phase 1 and Phase 2  
Kotkapura Road, District Faridkot**

In regard to the above subject, the Hon'ble Additional Chief Administrator, on dated 1/9/2023, has given orders to jointly check the spot of subject mentioned site, in regard to which, in the presence of Divisional Engineer (JS), the spot of the above colony was checked. On the spot, none of the promoter colonizer was present. Regarding various complaints of the colony, the present people available in the field, have informed, in regard to which, the report related to complaints regarding JS Wing (Sr.No.8, 10 & 3), is as under:-

- 1- The water supply is being given to the colony through pipe after boring near Sirhind/ Rajasthan Feeder, which is being given supply through OHSR by storing into dig of the colony. But there is no such tube well is installed in the colony and OHSR also does not seem in running condition.
- 2- On the spot, STP site was found locked. This site is in very bad condition on the spot and it is seen that it is closed for a long time. According to the colony residents, untreated waste of sewer is being disposed off into plots adjacent to STP site.
- 3- In regard to rainy water, there is no such road gully has been made in surroundings of the road and in this connection any Recharging well seems to be constructed. Apart from this, whether the provision regarding road gully/ Recharging well, was given at the time of awarding estimate/ service plan or not, there is no such record available in regard.

The above spot report related to JS Wing is presented to you for further necessary action.

SDE(PH) Sd/-

DE(PH) Sd/-

Certified that this is true & correct  
Translation in English of the original  
in Punjabi/Hindi produced before me.

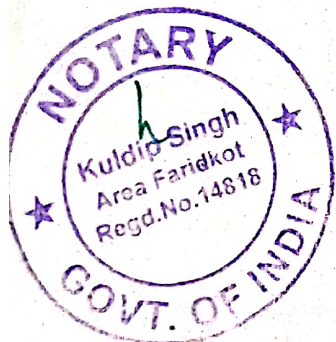
Entered at Serial No. 726

Date... 11-9-2024

Kuldip Singh  
Advocate  
Notary Public  
Faridkot

11 SEP 2024

Self Attested  
Nisamal  
11-09-2024



ਬੀ.ਡੀ.ਏ 175 ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਸ੍ਰੀ ਪ੍ਰਦੀਪ ਕੁਮਾਰ ਪੁਤਰ ਸ੍ਰੀ ਦਰਸ਼ਨ ਲਾਲ,  
ਮਾਰਫਤ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਈਜਰਸ ਬਾਬਾ ਫਰੀਦ ਇੰਨਕਲੇਵ,  
ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।

ਸ੍ਰੀ ਸੰਜੀਵ ਕੁਮਾਰ ਪੁਤਰ ਸ੍ਰੀ ਹਰੀ ਚੰਦ,  
(ਮਿਸ: ਫਰੀਦ ਕਲੋਨਾਈਜਰਸ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ)  
ਵਾਸੀ ਕਮਲਾ ਸਟਰੀਟ ਆਬੋਨ,  
ਬਜ਼ਾਰ ਫਰੀਦਕੋਟ।

ਪਤਰ ਨੰ: ਮੁ.ਪ.ਬੀ ਤੋਂ ਬਠਿੰਡਾ/2023/511/512  
ਮਿਤੀ 06/11/23

ਵਿਸ਼ਾ: ਫਰੀਦ ਇੰਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਫਰੀਦਕੋਟ ਸਬੰਧੀ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਫਰੀਦ ਇੰਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਫਰੀਦ ਇੰਨਕਲੇਵ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ ਵੱਲੋਂ ਦਿੱਤੀ ਸਿਫਤਿਆ ਦੇ ਮਦੇਨਜ਼ਰ ਦਫਤਰ ਵੱਲੋਂ ਵੀਲਡ ਸਟਾਫ ਪਾਸੋਂ ਰਿਪੋਰਟ ਪ੍ਰਾਪਤ ਕੀਤੀ ਗਈ ਹੈ, ਜੋ ਹੇਠ ਅਨੁਸਾਰ ਹੈ :-

ਲੜੀ ਨੰ:	ਸਿਫਤਿਆ	ਬੀ.ਟੀ.ਪੀ (ਫਰੀਦਕੋਟ) / ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ ਅਤੇ ਸਿਵਲ) / ਜੇ.ਈ (ਲਾਇਸੈਂਸਿੰਗ) ਦੀ ਰਿਪੋਰਟ
6	SCO 19 ਤੋਂ 24 ਅਤੇ ਪਲਾਟ ਨੰ: 101 ਦੇ ਵਿਚਕਾਰ ਸਰਵਿਸ ਲੇਨ (ਸਾਂਝਾ ਵਰਤੋਂ) ਤੇ ਕੀਤਾ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਫੁੜਵਾਇਆ ਜਾਵੇ ਸੀ।	ਜੇ.ਈ ਲਾਇਸੈਂਸਿੰਗ:- ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਐਸ.ਸੀ.ਓ 19 ਤੋਂ 24 ਅਤੇ ਪਲਾਟ ਨੰ: 101 ਦੇ ਵਿਚਕਾਰ ਜੋ ਸਰਵਿਸ ਲੇਨ ਹੈ, ਉਸ ਗਲੀ / ਸਰਵਿਸ ਲੇਨ ਨੂੰ ਗੇਟ ਲਗਾ ਕੇ ਸਮਾਨ / Kitchen ਦਾ ਸਮਾਨ ਰੱਖਣ ਲਈ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਜਦਕਿ ਨਕਸ਼ੇ ਅਨੁਸਾਰ ਸਰਵਿਸ ਲੇਨ ਦੇ ਤੌਰ ਤੇ ਵਿਖਾਇਆ ਗਿਆ ਹੈ। ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਸਿਵਲ):- ਸਰਵਿਸ ਲੇਨ ਗੇਟ ਲਗਾ ਕੇ ਬੰਦ ਕੀਤੀ ਹੋਈ ਹੈ।
7	ਪਲਾਟ ਨੰ: 101, 102 ਅਤੇ 103 ਨੂੰ ਵਪਾਰਕ ਜਗ੍ਹਾ ਦੇ ਤੌਰ ਤੇ ਵਰਤਣ ਬਾਰੇ ਸੀ.ਐਲ.ਯੂ ਦੀ ਰਾਖੀ ਦਿੱਤੀ ਜਾਵੇ।	ਜੇ.ਈ ਲਾਇਸੈਂਸਿੰਗ:- ਫਰੀਦ ਫੇਜ਼ 2 ਨਕਸ਼ੇ ਅਨੁਸਾਰ ਪਲਾਟ ਨੰ: 101 ਨੂੰ ਰਿਜ਼ੇਰਵ ਦੇ ਸਮਾਨ ਰੱਖਣ ਨਹੀਂ / ਰਸੋਈ ਆਦਿ ਲਈ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਲਾਟ ਨੰ: 102 ਅਤੇ ਨੰ: 103 ਨੂੰ ਅਲਗ ਤੋਂ ਚਾਰਦੀਵਾਰੀ ਕਰਕੇ ਨਾਲ ਲਗਦੇ ਡਾਸਟਨ ਹੋਟਲ ਦੇ ਨਾਲ ਅੱਲਗ ਤੋਂ ਵਰਤੋਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਜਦਕਿ ਇਹ ਪਲਾਟ ਨੰ: 102, 103 ਫੇਜ਼ 2 ਫਰੀਦ ਇੰਨਕਲੇਵ ਦਾ ਹਿੱਸਾ ਹਨ।
8	ਕਲੋਨੀ ਨੂੰ ਸਪਲਾਈ ਹੋਣ ਵਾਲੇ ਪਾਣੀ ਵਿੱਚ ਕਲੋਨੀ ਦੇ ਬਾਹਰੋਂ ਅਤੇ ਅੰਦਰੋਂ ਪ੍ਰਾਪਤ ਨਜ਼ਾਇਜ਼ ਕੂਟਾਕਸ਼ਨ ਬੰਦ ਕਰਵਾਏ ਜਾਣ ਸੀ।	ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਕਲੋਨੀ ਨੂੰ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਸਰਹਿੰਦ / ਰਾਜਸਥਾਨ ਫੀਡਰ ਨੇੜੇ ਪਾਈਪ ਰਾਹੀਂ ਦਿੱਤੀ ਜਾ ਰਾਹੀ ਹੈ, ਜੋ ਕਿ ਕਲੋਨੀ ਵਿੱਚ ਬਣੇ ਡਿੱਗ ਵਿੱਚ ਸਟੋਰ ਕਰਕੇ ਓ.ਐਚ.ਐਸ.ਆਰ ਰਾਹੀਂ ਘਰਾਂ ਵਿੱਚ ਸਪਲਾਈ ਕੀਤੀ ਜਾ ਰਾਹੀ ਹੈ। ਪ੍ਰੰਤੂ ਕਲੋਨੀ ਵਿੱਚ ਕੋਈ ਵੀ ਟਿਊਬਲ ਆਦਿ ਨਹੀਂ ਲਗਾਇਆ ਜਾਪਦਾ ਅਤੇ ਓ.ਐਚ.ਐਸ.ਆਰ ਵੀ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਨਹੀਂ ਜਾਪਦਾ ਹੈ।
10	ਐਸ.ਟੀ.ਪੀ ਦਾ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਕਰਵਾਇਆ ਜਾਣ ਅਤੇ ਸੀਵਰਜ਼ ਦੇ ਅਊਟਲੈਟ ਦਾ ਸਹੀ ਪ੍ਰਬੰਧ ਕਰਵਾਇਆ ਜਾਵੇ।	ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਮੌਕੇ ਉੱਪਰ ਐਸ.ਟੀ.ਪੀ ਸਾਈਟ ਲੋੜ ਪਾਈ ਗਈ। ਇਹ ਸਾਈਟ ਮੌਕੇ ਉੱਪਰ ਬਹੁਤ ਖਸਤਾ ਹਾਲਤ ਵਿੱਚ ਹੈ, ਜਾਪਦਾ ਹੈ ਕਿ ਬਹੁਤ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਈ ਹੈ। ਕਲੋਨੀ ਵਾਸੀਆਂ ਅਨੁਸਾਰ ਸੀਵਰ ਦਾ untreated water ਐਸ.ਟੀ.ਪੀ ਸਾਈਟ ਦੇ ਸਾਹਮਣੇ ਪਲਾਟ ਵਿੱਚ ਇਸਪੱਖਤ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।
11	ਕਲੋਨੀ ਦੀਆਂ ਸੜਕਾਂ ਉੱਪਰ ਨਵੇਂ ਸਿੱਕੇ ਤੋਂ ਬੱਜਰੀ ਅਤੇ ਲੁੱਕ ਪਾ ਕੇ ਨਵੀਆਂ ਬਣਾਈਆਂ ਜਾਣ ਸੀ।	ਕਲੋਨੀ ਉੱਪਰ ਸੜਕਾਂ ਦੇ ਮੌਜੂਦਾ ਹਾਲਤ ਖਰਾਬ ਹੈ ਅਤੇ ਸੜਕਾਂ ਰੋਪਅਰ ਹੋਣ ਯੋਗ ਹਨ।
13	ਮੀਂਹ ਦੇ ਪਾਣੀ ਦੀ ਨਿਕਾਸੀ ਸਬੰਧੀ ਯੋਗ ਪ੍ਰਬੰਧ ਕਰਵਾ ਕੇ ਦਿੱਤੇ ਜਾਣ ਸੀ।	ਮੌਕੇ ਦੇ ਪਾਣੀ ਸਬੰਧੀ ਕਲੋਨੀ ਵਿੱਚ ਸੜਕਾਂ ਦੇ ਆਸ-ਪਾਸੇ ਕੋਈ ਵੀ Road Gully ਬਣੀ ਨਹੀਂ ਜਾਪਦੀ ਅਤੇ ਨਾ ਹੀ ਇਸ ਸਬੰਧੀ ਕੋਈ Recharging well ਬਣਿਆ ਜਾਪਦਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ Foad Gully / Recharging well ਸਬੰਧੀ ਪਤਾ-ਪਤਾ ਤਖ਼ਤੀਨੇ / Service Plan ਪ੍ਰਵਾਨ ਕਰਨ ਵੇਲੇ ਦਿੱਤੀ ਗਈ ਸੀ ਜਾਂ ਨਹੀਂ ਬਾਰੇ ਕੋਈ ਰਿਕਾਰਡ ਮੌਜੂਦ ਨਹੀਂ ਹੈ।
14	ਸਾਡੀ ਕਲੋਨੀ ਵਿੱਚ ਸੜਕਾਂ ਦੇ ਨਾਲ ਟੈਂਕ ਵਾਲਾ ਬਣਵਾਈ ਜਾਵੇ ਸੀ।	ਕਲੋਨੀ ਵਿੱਚ ਸੜਕਾਂ ਦੇ ਆਸ-ਪਾਸੇ ਟੈਂਕ ਵਾਲਾ / ਕਰਚ ਨਹੀਂ ਲਗੇ ਹਨ।

ਲਿਹਾਜ਼ਾ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਉਕਤ ਰਿਪੋਰਟ ਦੇ ਅਨੁਸਾਰ ਪਾਣੀਆਂ ਰਾਈਆਂ ਤਵਟੀਆ ਨੂੰ ਤੁਰੰਤ ਦੂਰ ਕਰਦੇ ਹੋਏ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਆਪਣਾ ਕੰਪਲਾਈਮੈਂਟ ਸਿੱਕੇ ਪੱਧਰ ਤੇ ਦਫਤਰ ਹਾਜ਼ਰ ਹੋਕੇ ਨਿਮਨਹਸਤਾਖਰ ਪਾਸ ਮਿਤੀ: 09.11.2023 ਤੱਕ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ ਇਸ ਦੇ ਨਾਲ ਹੀ ਪਾਣੀ ਦੀ ਸਿਫਤਿਆ ਅਤੇ ਆਸ-ਪਾਸੇ ਪਲਾਟਾਂ ਦੀ ਸਫਾਈ ਕਰਵਾਈ ਜਾਵੇ।

Issued Under  
R.T.I Act 2005  
PIO, BDA Bathinda

ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਬੀ.ਡੀ.ਏ, ਬਠਿੰਡਾ।

## BATHINDA DEVELOPMENT AUTHORITY, BATHINDA

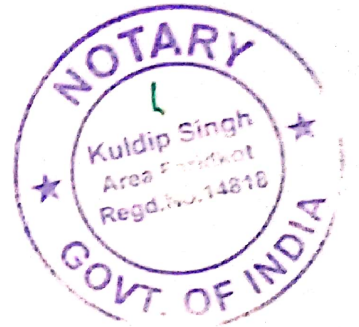
B.D.A. Complex, Bhagu Road, Bathinda

Sh.Pradeep Kumar s/o Sh.Darshan Lal  
Through Baba Farid Colonizers Baba Farid Enclave  
Kotkapura Road, Faridkot

Sh.Sanjeev Kumar s/o Sh.Hari Chand,  
(M/s:Farid Colonizers, Kotkapura Road, Faridkot)  
R/o Kamla Street Line,  
Bazar, Faridkot

Letter No.C:A:/B.D.A./Bathinda/2023/511/512

Dated 06/11/23

**Subject: Regarding Farid Enclave Phase-1 and Phase-2 Faridkot**

Under the above subject in regard to the colony, in view of the complaints given by Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot, the office has received report from the field staff, which is as under: -

S. No.	Complaint	Report of D.T.P (Faridkot)/ Divisional Engineer (JS and Civil)/ J.E. (Licensing)
6	Illegal possession done on service lane (common path) in between SCO 19 to 24 and Plot No.101, may be got released.	J.E. Licensing:- As per report, the service lane, in between SCO 19 to 24 and Plot No.101, by installing gate to that street/ service lane, is being used to keep goods/ kitchen goods, whereas as per the map, it is shown as service lane.  Divisional Engineer (Civil):  Service lane is closed by putting a gate.
7	Copy of C.L.U. may be given for using Plot No.101, 102 and 103 as a commercial place	J.E. Licensing: - Farid Phase 2, as per map, Plot No.101 is being used to keep the goods of resort/ kitchen etc. Apart from this, by constructing boundary of Plot No.102 and Plot No.103 separately, is being used separately with Dustan Hotel, whereas Plot No.102, 103 are part of Phase 2 Farid Enclave.

Self Attested

Nirmal Singh  
11-09-2024

8	Out of the water supplied to the colony, external and internal obtained illegal connections, may be closed.	Divisional Engineer (JS): As per report, the water supply is being given to the colony through pipe near Sirhind/Rajasthan Feeder, which is after being stored into dig built in the colony, through O.H.S.R. supply is being given to the houses. But it is does not seem to install any tube well within the colony and O.H.S.R., also does not seem into running condition.
10	STP may be done in operational condition and the flow of sewerage outlet may be done correctly.	Divisional Engineer (JS): On the spot, STP site was found locked. This site, is in very bad condition on the spot, it seems, that it is closed for a long time. As per the colony residents, untreated water of sewer is being disposed off into plot adjacent to STP site.
11	By putting bajri and luk afresh on the roads of the colony, may be construction new.	In the colony, present condition of the roads are very bad and the roads are worth repairing.
13	Necessary arrangements made be got done for the sanitation of rainy water	In regard to sanitation of rainy water in the colony, there does not seem any Road Gully in surrounding of the road and also none of the recharging well seems to be constructed in regard. Apart from this whether the provision regarding Road Gully/ Recharging Well was given at the time of Estimate/ Service Plan or not, there is no such record available in this regard.
14	In the entire colony, toe wall may be constructed along with the roads.	In the surroundings of road of the colony, toe wall/ curve are not installed.

Therefore, you are written that by removing the irregularities found in accordance with the above report immediately, your clarification in writing may be presented by appearing personally into this office to the undersigned till dated 09.11.2023. Along with this, the maintenance of parks and cleaning of vacant plots, may be got done.

Entered at Serial No. 724  
Date...11-9-2024

Sd/-

Chief Administrator,  
BDA, Bathinda

Certified that this is true & correct  
Translation in English of the original  
in Punjabi/Hindi produced before me.

Kuldip Singh  
Advocate  
Notary Public  
Faridkot

11 SEP 2024

Self Attested  
Nirmal Singh  
11-09-2024



ਬੀ.ਡੀ.ਏ ਕੰਪਲੈਕਸ, ਭਾਗੂ ਰੋਡ, ਬਠਿੰਡਾ

ਵੱਲ,

ਸ੍ਰੀ ਪ੍ਰਦੀਪ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਦਰਸਨ ਲਾਲ,  
ਮਾਂਰਫਤ ਬਾਬਾ ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼ ਬਾਬਾ ਫਰੀਦ ਇਨਕਲਵ,  
ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।

ਸ੍ਰੀ ਸੰਜੀਵ ਕੁਮਾਰ ਪੁੱਤਰ ਸ੍ਰੀ ਹਰੀ ਚੰਦ,  
(ਮੈਸ: ਫਰੀਦ ਕਲੋਨਾਈਜਰਜ਼, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ।  
ਵਾਸੀ ਕਮਲਾ ਸਟਰੀਟ ਲਾਈਨ,  
ਬਜਾਰ, ਫਰੀਦਕੋਟ।

ਪੱਤਰ ਨੰ: ਮੁ.ਪ੍ਰ./ਬੀ.ਡੀ.ਏ./ਬਠਿੰਡਾ/2023/ 16-17  
ਮਿਤੀ: 2/1/24

ਵਿਸ਼ਾ: ਫਰੀਦ ਇਨਕਲੇਵ ਫੇਜ਼-1 ਅਤੇ ਫੇਜ਼-2 ਫਰੀਦਕੋਟ ਸਬੰਧੀ।

ਹਵਾਲਾ: ਇਸ ਦਫਤਰ ਦੇ ਪੱਤਰ ਨੰ: 511-512 ਮਿਤੀ: 06.11.2023 ਦੇ ਸਬੰਧ ਵਿੱਚ।

ਉਪਰੋਕਤ ਵਿਸ਼ੇ ਅਧੀਨ ਕਲੋਨੀ ਦੇ ਸਬੰਧ ਵਿੱਚ ਫਰੀਦ ਇਨਕਲੇਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ, ਫਰੀਦ ਇਨਕਲੇਵ, ਕੋਟਕਪੂਰਾ ਰੋਡ, ਫਰੀਦਕੋਟ ਵੱਲੋਂ ਦਿੱਤੀ ਸਿਫਾਰਿਸ਼ ਦੇ ਮੱਦੇਨਜ਼ਰ ਦਫਤਰ ਵੱਲੋਂ ਫੀਲਡ ਸਟਾਫ ਪਾਸੋਂ ਰਿਪੋਰਟ ਦੇ ਮੱਦੇ ਨਜ਼ਰ ਹਵਾਲੇ ਅਧੀਨ ਰਾਹੀਂ ਆਪ ਨੂੰ ਲਿਖਿਆ ਗਿਆ ਸੀ ਕਿ ਫੀਲਡ ਸਟਾਫ ਦੀਆਂ ਰਿਪੋਰਟਾਂ ਦੇ ਅਨੁਸਾਰ ਪਾਣੀਆਂ ਗਈਆਂ ਤਰੁਟੀਆਂ ਨੂੰ ਤੁਰੰਤ ਦੂਰ ਕਰਦੇ ਹੋਏ ਲਿਖਤੀ ਰੂਪ ਵਿੱਚ ਆਪਣਾ ਸਪਸ਼ਟੀਕਰਨ ਨਿੱਜੀ ਪੱਧਰ ਤੇ ਦਫਤਰ ਹਾਜ਼ਰ ਹੋਕੇ ਨਿਮਨਹਸਤਾਖਰ ਪਾਸ ਮਿਤੀ: 09.11.2023 ਤੱਕ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ। ਪੁੱਤ੍ਰ ਆਪ ਜੀ ਵੱਲੋਂ ਅਜ ਤੱਕ ਕੋਈ ਵੀ ਸਪਸ਼ਟੀਕਰਨ ਪੇਸ਼ ਨਹੀਂ ਕੀਤਾ ਗਿਆ ਹੈ।

ਇਸ ਲਈ ਸਮਰੱਥ ਅਧਿਕਾਰੀ ਜੀ ਵੱਲੋਂ ਮੁੱਖ ਪ੍ਰਾਪਤ ਹੁਕਮਾ ਦੇ ਮੱਦੇਨਜ਼ਰ ਆਪ ਨੂੰ ਲਿਖਿਆ ਜਾਂਦਾ ਹੈ ਕਿ ਹੇਠ ਦਰਸਾਈਆਂ ਸਿਫਾਰਿਸ਼ ਸਬੰਧੀ ਪ੍ਰਾਪਤ ਰਿਪੋਰਟ ਦੇ ਸਬੰਧ ਵਿੱਚ ਪਾਣੀਆਂ ਗਈਆਂ ਤਰੁਟੀਆਂ ਨੂੰ ਤੁਰੰਤ ਦੂਰ ਕਰਦੇ ਹੋਏ ਆਪਣਾ ਸਪਸ਼ਟੀਕਰਨ ਇਸ ਦਫਤਰ ਵਿੱਚ ਜਲਦ ਤੋਂ ਜਲਦ ਪੇਸ਼ ਕੀਤਾ ਜਾਵੇ:-

ਲੜੀ ਨੰ:	ਸਿਫਾਰਿਸ਼	ਡੀ.ਟੀ.ਪੀ (ਫਰੀਦਕੋਟ) / ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ ਅਤੇ ਸਿਵਲ) / ਜੇ.ਈ (ਲਾਇਸੈਂਸਿੰਗ) ਦੀ ਰਿਪੋਰਟ
5	SCO 19 ਤੋਂ 24 ਦੇ ਸਾਹਮਣੇ ਪਾਰਕ ਅਤੇ ਪਾਰਕਿੰਗ ਤੇ ਕੀਤਾ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਖਤਮ ਕਰਵਾਇਆ ਜਾਵੇ ਜੀ।	ਜੇ.ਈ ਲਾਇਸੈਂਸਿੰਗ:- ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਦੋ ਸਾਹਮਣੇ ਵਾਲੇ ਪਾਰਕ ਅਤੇ ਪਾਰਕਿੰਗ ਦੀ ਜਗ੍ਹਾ ਨੂੰ ਮੌਕੇ ਉਪਰ ਕਮਰਸ਼ਿਲ ਪਰਪਜ ਲਈ Shed ਪਾਕੇ ਰਿਜੋਰਟ ਲਈ ਵਰਤੀ ਜਾ ਰਹੀ ਹੈ ਅਤੇ ਇਸ ਜਗ੍ਹਾ ਤੇ ਮੌਕੇ ਤੋਂ ਇੱਕ ਹਿੱਸੇ ਵਿੱਚ ਬਾਥਰੂਮ ਬਣੇ ਹਨ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਐਸ.ਸੀ.ਓ ਨੰ: 24 ਦੇ ਨਾਲ Toilet / Bathroom ਲਈ ਪ੍ਰਵਾਨਿਤ ਨਕਸ਼ੇ ਅਨੁਸਾਰ ਜੋ ਜਗ੍ਹਾ ਛੱਡੀ ਹੈ, ਉਸ ਨੂੰ ਰਿਜੋਰਟ ਦੇ ਵਿੱਚ ਵੀ ਵਰਤੋਂ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ।
6	SCO 19 ਤੋਂ 24 ਅਤੇ ਪਲਾਟ ਨੰ: 101 ਦੇ ਵਿਚਕਾਰ ਸਰਵਿਸ ਲੈਨ (ਸਾਝ ਰਸਤਾ) ਤੇ ਕੀਤਾ ਨਜ਼ਾਇਜ਼ ਕਬਜ਼ਾ ਫੁਡਵਾਇਆ ਜਾਵੇ ਜੀ।	ਜੇ.ਈ ਲਾਇਸੈਂਸਿੰਗ:- ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਐਸ.ਸੀ.ਓ 19 ਤੋਂ 24 ਅਤੇ ਪਲਾਟ ਨੰ: 101 ਦੇ ਵਿਚਕਾਰ ਜੋ ਸਰਵਿਸ ਲੈਨ ਹੈ, ਉਸ ਗਲੀ / ਸਰਵਿਸ ਲੈਨ ਨੂੰ ਗੇਟ ਲਗਾ ਕੇ ਸਮਾਨ / Kitchen ਦਾ ਸਮਾਨ ਰੱਖਣ ਲਈ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ, ਜਦ ਕਿ ਨਕਸ਼ੇ ਅਨੁਸਾਰ ਸਰਵਿਸ ਲੈਨ ਦੇ ਤੌਰ ਤੇ ਦਿਖਾਇਆ ਗਿਆ ਹੈ। ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਸਿਵਲ):- ਸਰਵਿਸ ਲੈਨ ਗੇਟ ਲਗਾ ਕੇ ਬੰਦ ਕੀਤੀ ਹੋਈ ਹੈ।
7	ਪਲਾਟ ਨੰ: 101, 102 ਅਤੇ 103 ਨੂੰ ਵਪਾਰਕ ਜਗ੍ਹਾ ਦੇ ਤੌਰ ਤੇ ਵਰਤਣ ਬਾਰੇ ਸੀ.ਐਲ.ਯੂ ਦੀ ਕਾਪੀ ਦਿੱਤੀ ਜਾਵੇ	ਜੇ.ਈ ਲਾਇਸੈਂਸਿੰਗ:- ਫਰੀਦ ਫੇਜ਼ 2 ਨਕਸ਼ੇ ਅਨੁਸਾਰ ਪਲਾਟ ਨੰ: 101 ਨੂੰ ਰਿਜੋਰਟ ਦੇ ਸਮਾਨ ਰੱਖਣ ਲਈ / ਰਸੋਈ ਆਦਿ ਲਈ ਵਰਤਿਆ ਜਾ ਰਿਹਾ ਹੈ। ਇਸ ਤੋਂ ਇਲਾਵਾ ਪਲਾਟ ਨੰ: 102 ਅਤੇ ਨੰ: 103 ਨੂੰ ਅਲਗ ਤੋਂ ਚਾਰਦੀਵਾਰੀ ਕਰਕੇ ਨਾਲ ਲਗਦੇ ਡਸਟਨ ਹੋਟਲ ਦੇ ਨਾਲ ਅੱਲਗ ਤੋਂ ਵਰਤੋਂ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ, ਜਦਕਿ ਇਹ ਪਲਾਟ ਨੰ: 102, 103 ਫੇਜ਼ 2 ਫਰੀਦ ਇਨਕਲੇਵ ਦਾ ਹਿੱਸਾ ਹਨ।
8	ਕਲੋਨੀ ਨੂੰ ਸਪਲਾਈ ਹੋਣ ਵਾਲੇ ਪਾਣੀ ਵਿੱਚੋਂ ਕਲੋਨੀ ਦੇ ਬਾਹਰੋਂ ਅਤੇ ਅੰਦਰੋਂ ਪ੍ਰਾਪਤ ਨਜ਼ਾਇਜ਼ ਕੁਨੈਕਸ਼ਨ ਬੰਦ ਕਰਵਾਏ ਜਾਣ ਜੀ।	ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਰਿਪੋਰਟ ਅਨੁਸਾਰ ਕਲੋਨੀ ਨੂੰ ਪਾਣੀ ਦੀ ਸਪਲਾਈ ਸਰਹਿੰਦ / ਰਾਜਸਥਾਨ ਫੀਡਰ ਨੇੜੇ ਪਾਈਪ ਰਾਹੀਂ ਦਿੱਤੀ ਜਾ ਰਾਹੀ ਹੈ, ਜੋ ਕਿ ਕਲੋਨੀ ਵਿੱਚ ਬਣੇ ਡਿੰਗ ਵਿੱਚ ਸਟੋਰ ਕਰਕੇ ਓ.ਐਚ.ਐਸ.ਆਰ ਰਾਹੀਂ ਘਰਾਂ ਵਿੱਚ ਸਪਲਾਈ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ। ਪੁੱਤ੍ਰ ਕਲੋਨੀ ਵਿੱਚ ਕੋਈ ਵੀ ਟਿਊਬਲ ਆਦਿ ਨਹੀਂ ਲਗਾਇਆ ਜਾਪਦਾ ਅਤੇ ਓ.ਐਚ.ਐਸ.ਆਰ ਵੀ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਨਹੀਂ ਜਾਪਦਾ ਹੈ।
9	ਐਸ.ਟੀ.ਪੀ ਚਾਲੂ ਹਾਲਤ ਵਿੱਚ ਕਰਵਾਇਆ ਜਾਵੇ ਅਤੇ ਸੀਵਰੇਜ ਦੇ ਆਊਟਲੈੱਟ ਦਾ ਸਹੀ ਪ੍ਰਬੰਧ ਕਰਵਾਇਆ ਜਾਵੇ	ਮੰਡਲ ਇੰਜੀਨੀਅਰ (ਜਸ):- ਮੌਕੇ ਉਪਰ ਐਸ.ਟੀ.ਪੀ ਸਾਈਟ ਲੋਕ ਪਾਈ ਗਈ। ਇਹ ਸਾਈਟ ਮੌਕੇ ਉਪਰ ਬਹੁਤ ਖਸਤਾ ਹਾਲਤ ਵਿੱਚ ਹੈ, ਜਾਪਦਾ ਹੈ ਕਿ ਬਹੁਤ ਸਮੇਂ ਤੋਂ ਬੰਦ ਪਈ ਹੈ। ਕਲੋਨੀ ਵਾਸੀਆਂ ਅਨੁਸਾਰ ਸੀਵਰ ਦਾ untreated water ਐਸ.ਟੀ.ਪੀ ਸਾਈਟ ਦੇ ਸਾਹਮਣੇ ਪਲਾਟ ਵਿੱਚ ਡਿਸਪੋਜ਼ ਕੀਤਾ ਜਾ ਰਿਹਾ ਹੈ।
10	ਕਲੋਨੀ ਦੀਆਂ ਸਤਕਾ ਉਪਰ ਨਵੇਂ ਸਿਰੇ ਤੋਂ ਬੰਦੀ ਅਤੇ ਲੁੱਕ ਪਾ ਕੇ ਨਵੀਆਂ ਬਣਾਈਆਂ ਜਾਣ ਸੀ।	ਕਲੋਨੀ ਉਪਰ ਸਤਕਾ ਦੀ ਮੌਜੂਦਾ ਹਾਲਤ ਖਰਾਬ ਹੈ ਅਤੇ ਸਤਕਾ ਰਿਪੇਅਰ ਹੋਣ ਯੋਗ ਹਨ।
11	ਪਾਰਕ ਦੀ ਮੈਨਟੇਨੈਂਸ ਕਰਵਾਈ ਜਾਵੇ ਜੀ	
12	ਮੀਂਹ ਦੇ ਪਾਣੀ ਦੀ ਨਿਕਾਸੀ ਸਬੰਧੀ ਯੋਗ ਪ੍ਰਬੰਧ ਕਰਵਾ ਕੇ ਦਿੱਤੇ ਜਾਣ ਜੀ	ਮੀਂਹ ਦੇ ਪਾਣੀ ਸਬੰਧੀ ਕਲੋਨੀ ਵਿੱਚ ਕੋਈ ਵੀ Road Gully ਬਣੀ ਨਹੀਂ ਜਾਪਦੀ ਅਤੇ Recharging well ਸਬੰਧੀ ਪਰਵੀਜ਼ਨ ਤਖਮੀਨੇ / Service Plan ਪ੍ਰਵਾਨ ਕਰਨ ਵੇਲੇ ਦਿੱਤੀ ਗਈ ਸੀ ਜਾਂ ਨਹੀਂ ਬਾਰੇ ਕੋਈ ਰਿਕਾਰਡ ਮੌਜੂਦ ਨਹੀਂ ਹੈ।
13	ਸਾਰੇ ਕਲੋਨੀ ਵਿੱਚ ਸਤਕਾ ਦੇ ਸਿਰੇ ਟੋਪ ਵਾਲੇ ਬਣਵਾਏ ਜਾਣ ਜੀ	ਕਲੋਨੀ ਵਿੱਚ ਸਤਕਾ ਦੇ ਆਸੇ-ਪਾਸੇ ਟੋਪ ਵਾਲੇ / ਕਰਬ ਨਹੀਂ ਲਗੇ ਹਨ।

Issued Under  
R.T.I Act 2005  
PIO, BDA Bathinda

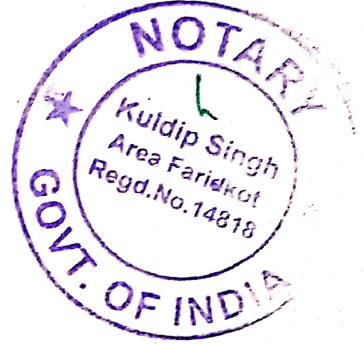
ਦਫ  
ਮੁੱਖ ਪ੍ਰਸ਼ਾਸਕ,  
ਬੀਡੀਏ, ਬਠਿੰਡਾ

**BATHINDA DEVELOPMENT AUTHORITY, BATHINDA**  
**B.D.A. Complex, Bhagu Road, Bathinda**

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Sh.Pradeep Kumar s/o Sh.Darshan Lal  
 Through Baba Farid Colonizers Baba Farid Enclave  
 Kotkapura Road, Faridkot

Sh.Sanjeev Kumar s/o Sh.Hari Chand,  
 (M/s:Farid Colonizers, Kotkapura Road, Faridkot)  
 R/o Kamla Street Line,  
 Bazar, Faridkot



Letter No.C:A:/B.D.A./Bathinda/2023/16-17

Dated 2/1/24

Subject: Regarding Farid Enclave Phase-1 and Phase-2 Faridkot

Ref.: Regarding this office Letter No.511-512 dated;  
 06.11.2023

Under the above subject regarding the colony, in view of complaints given by Farid Enclave Welfare Society, Farid Enclave, Kotkapura Road, Faridkot, the office in view of report from the field staff, vide letter under reference, you were written that in accordance with the reports of the field staff, by removing the irregularities found, present your clarification in writing by appearing personally to this office to the undersigned on dated 09.11.2023. But you have not presented any clarification till date.

Therefore, the competent officer, in view of the orders received again, you are written that by removing the irregularities found in accordance with the above report immediately, your clarification in writing may be presented by appearing personally into this office to the undersigned as soon as possible.

S. No.	Complaint	Report of D.T.P (Faridkot)/ Divisional Engineer (JS and Civil)/ J.E. (Licensing)
5	Illegal possession done on park and parking in front of SCO 19 to 24 may be removed.	J.E. Licensing:- As per report, on the spot, the place facing park and parking is being used for commercial purpose by constructing shed for resort and on the place, on the spot on one part of it, bathrooms are constructed. Apart from this, along with SCO No.24, approved place left for Toilet/ Bathroom as per map, that is being used within the resort.

*Self attested*  
*Nirmal Singh*  
 11-09-2024

6	Illegal possession done on service lane (common path) in between SCO 19 to 24 and Plot No.101, may be got released.	J.E. Licensing:- As per report, the service lane, in between SCO 19 to 24 and Plot No.101, by installing gate to that street/ service lane, is being used to keep goods/ kitchen goods, whereas as per the map, it is shown as service lane.  Divisional Engineer (Civil): Service lane is closed by putting a gate.
7	Copy of C.L.U. may be given for using Plot No.101, 102 and 103 as a commercial place	J.E. Licensing: - Farid Phase 2, as per map, Plot No.101 is being used to keep the goods of resort/ kitchen etc. Apart from this, by constructing boundary of Plot No.102 and Plot No.103 separately, is being used separately with Dustan Hotel, whereas Plot No.102, 103 are part of Phase 2 Farid Enclave.
8	Out of the water supplied to the colony, external and internal obtained illegal connections, may be closed.	Divisional Engineer (JS): As per report, the water supply is being given to the colony through pipe near Sirhind/ Rajasthan Feeder, which is after being stored into dig built in the colony, through O.H.S.R. supply is being given to the houses. But it is does not seem to install any tube well within the colony and O.H.S.R., also does not seem into running condition.
10	STP may be done in operational condition and the flow of sewerage outlet may be done correctly.	Divisional Engineer (JS): On the spot, STP site was found locked. This site, is in very bad condition on the spot, it seems, that it is closed for a long time. As per the colony residents, untreated water of sewer is being disposed off into plot adjacent to STP site.
11	By putting bajri and luk afresh on the roads of the colony, may be construction new.	In the colony, present condition of the roads are very bad and the roads are worth repairing.
12	Maintenance of parks may be got done	
13	Necessary arrangements made be got done for the sanitation of rainy water	In regard to sanitation of rainy water in the colony, there does not seem any Road Gully in surrounding of the road and also none of the recharging well seems to be constructed in regard. Apart from this whether the provision regarding Road Gully/ Recharging Well was given at the time of Estimate/ Service Plan or not, there is no such record available in this regard.
14	In the entire colony, toe wall may be constructed along with the roads.	In the surroundings of road of the colony, toe wall/ curve are not installed.

Entered at Serial No. 725

Date 11-9-2024

Certified that this is true & correct  
Translation in English of the original  
in Punjabi/Hindi produced before me.

Sd/-

Self Attested By  
Nirmal Singh

Kuldip Singh  
Advocate  
Notary Public  
Faridkot

Chief Administrator,  
BDA, Bathinda

11 SEP 2024





# ਫ਼ਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫ਼ੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ਼ 2022-23




**PUNJAB POLLUTION CONTROL BOARD**

Zonal Office, Street No. 12, Power House Road, Bathinda


 No. **Registered** Dated

To

 M/s Farid Colonizers,  
Residential Colony namely 'Farid Enclave' (Phase -1 & 2),  
Kotkapura Road, Distt. Faridkot.

 Subject: **Proceedings of the personal hearing given to M/s Farid Colonizers, Residential Colony namely 'Farid Enclave' (Phase-1 & 2), Kotkapura Road, Distt. Faridkot u/s 33-A of the Water Act, 1974 by the Member Secretary of the Board on 06.03.2024.**
**The following were present:**
**From Board's side:**

Er. Rakesh Kumar, SEE, ZO, Bathinda

Er. Ruby Sidhu, EE, ZO, BTI

**From Colony side:**

Sh. Sanjeev Kumar, Partner

Sh. Pardeep Kumar, Partner

Sh. Vikramjeet Singh, Partner

Sh. Darshan Garg, Consultant

It was brought out that the project proponent has obtained 'consent to operate' of the Board under the provisions of Water(Prevention & Control of Pollution) Act, 1974 for development of residential colony in an area of 9.837 acres (phase-I) on 30.08.2012 (valid upto 28.02.2013) and further extended upto 30.09.2018.

Thereafter, the project proponent failed to obtain extension in the validity of 'consent to operate' under the Water (Prevention & Control of Pollution) Act, 1974 for Phase-I of the colony.

A complaint was received regarding unscientific disposal of wastewater and regarding operation of hotel-cum-restaurant in the premises of the colony.

The colony was visited by the officer of the Board on 02.08.2023 and it was observed that: -

1. The colony consisting of Farid Enclave (Phase-1) in an area of 9.8 acres and Farid Enclave (Phase-2) in an area of 9.5 acres is in operation on Kotkapura Road, Faridkot, without any bifurcation.
2. Approx. 50 no. houses have been constructed and occupied alongwith 15 no. SCOs. The colonizer has constructed an establishment in the name & style of 'M/s Haveli Club' consisting of 12 no. rooms for party/ rent purpose, within the premises.
3. STP installed was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were rusted and as per site conditions, it can be revealed that the STP has not been operated since long.

*MKA*  
Asst. Environmental Engineer  
Punjab Pollution Control Board  
Regional Office FARIDKOT

4. Domestic effluent of the colony is collected in a man hole inside the colony and was disposed off onto the vacant plot of 1.5 kanal area for stagnation. Also, an outlet of untreated domestic effluent of the colony provided into Langeana drain.
5. Plantation area reserved for disposal of treated effluent has been developed as 03 no. residential plots.

The project proponent/colony was issued notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 alongwith an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board on 18.09.2023 & 03.10.2023, but no one from the colony attended the said hearings.


Another opportunity of personal hearing was afforded to the project proponent/colony before the Chief Environmental Engineer (B) of the Board on 16.10.2023, wherein the project proponent requested for some time period to submit the requisite documents in the matter.

The matter was considered and another opportunity of personal hearing was afforded to the project proponent / colony on 30.10.2023, however again no one from the colony attended the said hearing. After considering, the material facts of record file, it was decided by the Chief Environmental Engineer (B) that:-

1. The project proponent will ensure to operate its STP regularly & scientifically to achieve the effluent standards at all times.
2. The project proponent will provide adequate disposal arrangements for the treated domestic effluent and no treated/untreated effluent will be discharged into drain or onto land for stagnation.
3. The project proponent will apply for obtaining consents to operate of the Board under the Water Act, 1974 & Air Act, 1981 for phase-I & phase-II of the colony, within one month.
4. Environmental Engineer, Regional Office, Faridkot shall visit the colony within one month and process the 'consent to operate' applications to be applied by the project proponent under the Water Act, 1974 & Air Act, 1981, on merits.

To check the compliance w.r.t. the decisions of the personal hearing, the colony was visited by the officer of the Board on 29.01.2024 and it was observed that:-

1. The STP of the colony was found in abundant condition and wild grass was found grown in the STP area. The components of the STP were found rusted and site conditions reveals that the STP has not been operated since long.
2. Untreated domestic effluent of the colony is being collected in a collection tank provided by the colony and same is disposed of onto vacant plot for stagnation within the premises of the colony. Also, an outlet has been provided for discharge of untreated domestic effluent into Langeana drain.
3. Earlier proposed plantation area has been developed into 03 no. residential plots by the project proponent and presently no plantation area has been provided for disposal of the treated wastewater.
4. Solid waste was found disposed in vacant plot along the drain. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016.

  
Asstt. Environmental Engineer  
Punjab Pollution Control Board  
Regional Office FARIDKOT

The project promoter is violating the provisions of the Water Act, 1974 and also failed to comply with the decisions of the personal hearing dated 30.10.2023.

It is pertinent to mention here that O.A. No. 665 of 2023 has been filed before the Hon'ble National Green Tribunal by Sh. Nirmal Singh Chahal complaining that 'Farid Enclave', Kalkapura Road, Faridkot, Punjab is operating in violation to the Environmental Norms. The State of Punjab through Chief Secretary, Govt. of Punjab, District Magistrate, Faridkot and PPCB have been impleaded as respondent no. 1 to 3. The reply/response has been sought within 02 months and the matter is listed for hearing before the Hon'ble NGT on 13.03.2024.

In view of violations mentioned above, notice u/s 33-A of the Water (Prevention & Control of Pollution) Act, 1974 has been issued to the project proponent of the colony alongwith an opportunity of personal hearing before the Chairman of the Board on 06.03.2024 vide Board's letter no. 951 dated 26.02.2024, which was rescheduled before the Member Secretary of the Board on the same date i.e. 06.03.2024 vide Board's letter no. 1033 dated 05.03.2024 due to administrative reasons.

During hearing, the Partners of the colony submitted written reply to the notice issued by the Board and the same was taken on record. The Partners and their consultant reiterated the same facts as mentioned in reply and stated as under:-

1. The project was developed in the year 2005 and was completed in 2017. There were 2 phases of the project in which first phase was to develop 9.8 acres and 2nd phase was to develop 9.5 acres. We have developed only plotted colony. We had sold vacant plots to the buyers and were not involved in any kind of construction.
2. Till now, in total developed colony (Both the phases), 49 houses have been constructed out of which 42 are occupied with around 148 residents and 15 SCO were constructed but none of them is running regularly and 1 hotel plus restaurant is operational under the name of M/s Haveli Club. We had sold the plot reserved for the hotel to Haveli Club and now, that is a different entity which is being operated by the different management. We have no any link over the hotel/restaurant.
3. Total water consumption for the colony is around 25-30 KLD which generates effluent of around 20-25 KLD. We had prepared the Septic tank as the primary treatment and had installed (in 2012) the STP of 200 KLD expecting the higher occupancy and as per the regulations by PPCB. Due to insufficient effluent, we could not operate the STP. Due to only 10-15 % of the effluent. So, after the primary treatment, effluent is being disposed-off on the plantation area developed alongside the roads and green belt developed for the colony. Plantation area is still reserved for the proper disposal of the effluent.
4. There is no pipeline connecting the domestic effluent of the colony to the drain.
5. Moreover, we had completed our colony in 2017 and had handed over the colony to PUDA in March, 2017 with Registries for the roads and other common areas has been transferred to PUDA Registry No. 4141 dated 17.03.2017 for Phase -I & Registry No.4174 dated 17.03.2017 for Phase -II and PUDA issued us the Completion Certificate No. CA/BDA/BTI/ 201712358-61 Dated 28.04.2017 for Phase -I & Completion Certificate No. CA/BDA/BTI/ 2017/3885-87 Dated 29.04.2017 for Phase-II. PUDA has released our 80% of the security and 20% is pending.


**Asst. Environmental Engineer**  
**Punjab Pollution Control Board**  
**Regional Office FARIDKOT**

6. In Sep. 2021, Farid Enclave Welfare Society was being registered under the leadership of Nirmal Singh Chahal. From this date, welfare society is responsible for the management of solid waste, waste water, plantation, and the operations of the colony. Separate bank account has been set up by the welfare society in which funds are being collected from the residents for the regular operations of the society and for the payments regarding society expenses. We made a mistake by not signing the handover documents to the welfare society.

During hearing, it was deliberated by the Member Secretary of the Board that the project proponent obtained consent to operate under the Water (Prevention & Control of Pollution) Act, 1974 only for phase-I of the colony which was valid up to 30.09.2018 and thereafter failed to obtain consent to operate under the said Act. Moreover, Phase II of the colony has been established/commissioned without obtaining consent to establish/operate under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981. Further as per the details of the visit carried out by officer(s) of the Board on 02.08.2023 and 29.01.2024, respectively, the STP of the colony was found in abundant condition and wild grass was found grown in the STP area, the component of the STP were found rusted and the site condition revealed that the STP has not been operated since long. Untreated domestic effluent of the colony is disposed off onto vacant plot for stagnation within the premises and an outlet has been provided for discharge of untreated domestic effluent into Langeana drain. Proposed plantation area has been developed into 03 no. residential plots and presently no plantation area has been provided for disposal of the treated wastewater. No management has been provided for handling of the solid waste in compliance to the Solid Waste Management Rules, 2016. Moreover, the partner(s) of the colony failed to submit any written agreement/legal document executed between the partner(s) of the colony and the Resident Welfare Association (RWA) regarding handing over of the colony for its regular operation and maintenance and as such the reply was found fully unsatisfactory.

After hearing the Partners of the colony as well as the officers of the Board and considering the material aspects in view of environmental norms, the Member Secretary of the Board decided to issue various directions by invoking the provisions of section 33 A of the Water (Prevention & Control of Pollution) Act, 1974 as under:-

1. To the project proponent not to sell any vacant residential / commercial plot or construct any house under group housing project or construct any house on the plot allocated for construction of house or make any expansion within the premises of colonies or shall not get released any electric power connection from PSPCL for newly constructed house, where no occupancy has been given.
2. To PSPCL authorities not to release any new electric power connection to any house / commercial shop / building already constructed or being constructed within the premises of the project without no objection certificate and/or valid consent to operate under the provisions of Water Act, 1974 of PPCB.
3. To the Punjab Urban Planning & Development Authority to cancel the license issued to the project promoter for development of residential colony.

  
 Asstt. Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office, FARIDKOT

M/s Farid Colonizers,  
Residential Colony namely 'Farid Enclave' (Phase 1 & 2).

- 4. To the Sub Registrar – cum - Tehsildar, Faridkot not to register any sale deed pertaining to the residential colony.
- 5. Environmental Engineer, Regional Office, Faridkot is directed to initiate legal action against the project proponent(s) responsible for day to day operation of the colony for violation of the provisions of the Water (Prevention & Control of Pollution) Act, 1974 for operation without STP and valid consent of the Board.

You are requested to ensure the compliance of the above decisions of the personal hearing.

*[Signature]*  
**Environmental Engineer (ZB)  
For Member Secretary, PPCB**

Endst. No. 1061

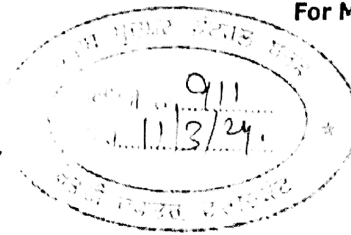
Dated 06/03/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and requested to ensure the compliance of decision of hearing within stipulated period.

*[Signature]*  
06/03/2024  
**Environmental Engineer (ZB)  
For Member Secretary, PPCB**

ਕਾਪੀ ਨੂੰ ਭੇਜਣਾ  
ਦਿੱਤੇ ਦਿਨੀਂ

*[Signature]*  
11/3/24



*[Signature]*  
**Asstt. Environmental Engineer  
Punjab Pollution Control Board  
Regional Office FARIDKOT**



P-7

187

## Farid Enclave Welfare Society



38

Farid Enclave, Kotkapura Road, Faridkot(PB)-151203

Reg No.: 1040 of 2022-23

Email: faridenclavewelfaresociety@gmail.com

Dated: 17-07-2023

ਪ੍ਰਧਾਨ:

ਸ. ਨਿਰਮਲ ਸਿੰਘ ਚਹਿਲ  
98159-21940

ਉੱਪ ਪ੍ਰਧਾਨ:

ਸ. ਗਮਦੂਰ ਸਿੰਘ ਬਰਾੜ  
94631-13922

ਮਾਜਨਚੀ:

ਸ. ਪਰਮਵੀਰ ਸਿੰਘ ਸੰਧੂ  
99889-95454

ਉੱਪ ਮਾਜਨਚੀ:

ਸ. ਉਪਦੇਸ਼ ਸਿੰਘ ਬਰਾੜ  
97793-00424

ਸਕੱਤਰ:

ਸ. ਗੁਰਲਾਲ ਸਿੰਘ  
89683-60301

ਉੱਪ ਸਕੱਤਰ:

ਸ. ਕੁਲਦੀਪ ਸਿੰਘ  
98141-31916

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:

ਸ. ਸੱਤਜੀਤ ਸਿੰਘ  
97796-00352

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:

ਸ. ਗੁਰਪ੍ਰੀਤ ਸਿੰਘ  
98725-06412

ਮੈਂਬਰ ਕਮ ਸਲਾਹਕਾਰ:

ਸ. ਗੁਰਬਿੰਦਰ ਸਿੰਘ  
99141-28653

Letter No.: 64/2023

To:

Chairman,  
National Green Tribunal,  
New Delhi.**Subject: No Sewerage Treatment Plant in PUDA Approved Colony and wastage is disbursing in a water body and illegal houses sold by colonisers.**

Respected,

According to above said subject, we are the residents of Farid Enclave Colony, Kotkapura Road, Faridkot, Punjab. It is a PUDA approved colony and established around 2004-05.

According to PUDA norms, there must be a Sewerage Treatment Plant in a colony and a green belt in which all the wastage of STP will be disbursed.

In this colony, a STP plant and a green belt was present. But as the time passed, STP never worked. We are around 60 houses here. As the STP not working, the sewerage has gone overflowed many times.(Snaps attached)

We have filed complaints regarding this with local authorities, PUDA, BDA Bathinda and also with colonizers. But no one give attention to our complaints. We have to clean the choked sewerage from a private person and all the expenses bear by us.

Now the area of green belt that left for the wastage of STP wastage and treated water is converted into a colony. Colonizers have sold that place and now no green belt and land for treated water of STP and wastage of STP is present.

Colonizers lay down a pipe for the sewerage water and disburse the whole sewerage material into a nearby water body without treating it. Thus they are polluting a water body also.

There is a Hotel Shahi Haveli in the SCO's of the colony. They organized kitty parties and marriage functions in it. As per norms there should be a different STP for Hotel and Marriage Palace. But they don't have separate STP for their commercial use. For a Hotel a Grease Trap also be present if there is a kitchen in a Hotel. But there is no grease trap present. All the sewerage wastage of Hotel Shahi Haveli and wastage of Kitchen of Hotel Shahi Haveli disbursed in colony sewerage. So there is very bad smell present in the colony environment.

Now the owners of Hotel Shahi Haveli are trying to expand the hotel and they are converted a school building of colony into Hotel/Club. There are 13 to 14 rooms present in the school that are converting into hotel rooms with attached bathroom.(Snaps Attached) The wastage of this also be disbursed in the colony sewerage. They did not obtain any NOC regarding this from Pollution Control Board.

We all the colony members urge you to look up in this matter and put the culprits behind the bars.

Thank You.

Endorsement No. 65-66/2023

Copy To:-

1. Punjab Pollution Control Board, Patiala
2. Pollution Control Board, Faridkot

ਉਪਦੇਸ਼ ਸਿੰਘ

Gurpreet Singh  
Gurpreet Singh  
Gurpreet Singh

Dated: 17-07-2023

Nirmal Singh ਪ੍ਰਧਾਨ,  
ਫਰੀਦ ਇਨਕਲੋਵ ਵੈਲਫੇਅਰ ਸੁਸਾਇਟੀ  
ਫਰੀਦਕੋਟ

Follow us on @ Farid Enclave Welfare Society

Page 1 of 5

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# ਫਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ 2022-23

## Condition of STP of Colony



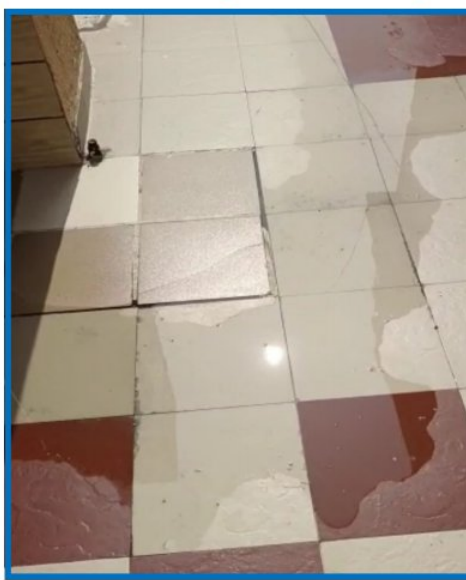


# ਫਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ 2022-23

## Condition of Swerage of Colony





# ਫਰੀਦ ਇਨਕਲੇਵ ਵੱਲਫੇਅਰ ਸੁਸਾਇਟੀ



ਰਜਿ.ਨੰ.: 1040 ਆਫ 2022-23

## Cleaning of Swerage Done Privately by Colony Residents



No ZO/BTI/WPC/2012/F-

Name of the Partner:  
 Consent Fee Details:  
 Type of Project:

Date of Issue : 30.08.2012  
 Date of expiry : 28.02.2013  
 Sh. Sanjeev Mittal  
 Rs. 7500/- vide R. No. 32/3261 dated 11.07.2012  
 Residential colony developed in 9.837 acres.

**Sub: Consent to operate u/s 25/26 of the Water Act, 1974 for discharge of effluent(s) arising out of premises of M/s Farid Colonizers, Residential colony namely 'Farid Enclave' (Phase-I), Kotkapura, Distt. Faridkot.**

Reference to your application for consent of the Board to operate outlet to discharge the sewage effluent(s) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. You are hereby authorized to discharge the effluent(s) arising out of the premises of residential colony at Kotkapura, Distt. Faridkot subject to the following conditions:-

1. The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the out-let(s) authorized by the Board:

Sr. No	Description	Quantity (KLD) maximum	Mode of final disposal
1.	DOMESTIC EFFLUENT	47	Onto land for plantation after common STP with M/s Farid Enclave (Phase-II).

2. THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE PSPCL OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS.

3. The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notifications issued from time to time for such discharges.

4. The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board for such discharges.

5. i) The promoter shall apply for renewal of consent before expiry of the consent.  
 ii) The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.

iii) The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water course.

iv) Nothing in this consent shall be deemed to preclude the promoter from any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.

v) During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.

6. Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the colony from the date of such amendments/revisions

7. The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.

8. The promoter shall not use any unauthorized out-let(s) for discharging sewage from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.

9. The promoter shall provide septic tank of adequate capacity to take care of the population upto 300 persons due to lesser capacity in the beginning. The sewage treatment plant full capacity shall also be provided simultaneously alongwith the aforesaid septic tank.

10. Any upset conditions in the premises of the residential colony, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.

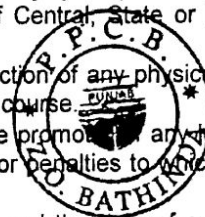
11. All ground water retaining structures shall be lined with an impervious layer so as to prevent seepage and contamination of sub-soil/water.

12. The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except.

(i) Where unavoidable to prevent loss of life or some property damage or  
 (ii) Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above.

Contd.....2.....

*[Signature]*  
 Asst. Environmental Engineer  
 Punjab Pollution Control Board  
 Regional Office Faridkot



- 13 The promoter shall ensure that no water pollution problem or public nuisance is created in the area due to discharge of effluents from its premises
- 14 The promoter shall make proper arrangement for disposal of the effluent into public sewer so as to ensure that no stagnation occurs inside and outside the residential colony
- 15 The promoter shall make necessary and adequate arrangements to hold back the effluent in case of failure of treatment system
- 16 The promoter shall submit the performance study of the sewage treatment facilities within two months after the commissioning of the project
- 17 The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant
- 18 The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter
- 19 The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to Municipal Council or any other party with the prior approval of the Board
- 20 The promoter shall provide terminal manhole at the end of collecting system and a manhole upstream of final outlet (s) out of the complex for measurement of flow and for taking samples
- 21 The promoter shall for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional office, Faridkot.
- 22 Adequate water supply and sewerage facilities will be provided to all the users of the residential colony and entire sewage be collected at a single place before its treatment and disposal
- 23 The promoter shall furnish returns of water consumption as required u/s 5 of Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.
- 24 The promoter shall adopt a suitable management system for collection, treatment and disposal of solid waste as per provisions contained in Municipal Solid Waste (Management & Handling) Rules, 2000.
- 25 The promoter shall ensure that the solid waste shall be collected, segregated, treated and disposed off as per the provisions of the Municipal Solid Waste (Management & Handling) Rules, 2000.
- 26 The promoter shall obtain the authorization under Municipal Solid Waste (Management & Handling) Rules, 2000, (if applicable) and dispose off solid waste to be generated from the complex to the satisfactions of the Board.
- 27 The promoter shall submit the compliance report of consent conditions to the Board to ensure that adequate arrangements for treatment & disposal of sewage and solid waste have been made.
- 28 The promoter shall develop green belt as per the approved by laws of PUDA/Deptt. of Local Self Govt.
- 29 The promoter shall develop sufficient land for the disposal of its domestic effluent onto land for plantation as proposed earlier while obtaining the consent to establish. It shall ensure that the said plantation area is maintained properly and regularly and no stagnation is occurred anywhere anytime.
- 30 The project proponent will develop 15 m wide green belt towards the air polluting industries as per the drawing approved by the Chief Town Planner, Punjab during this period.
- 31 The project proponent shall make suitable arrangement for collection, treatment and disposal of Solid Waste as per the rules during this period and dispose of the solid waste with Municipal Council, Faridkot.
- 32 The project proponent shall submit an affidavit within one month to the effect that the project proponent will be responsible for the operation of sewage treatment plant and disposal of treated sewage and collection, transportation and disposal of solid waste alongwith payment of cess to the Board until the project is handed over to local body department.
- 33 The Board reserves the right to revoke this consent granted to the promoter at any time, in case, the promoter is found violating any of the conditions of this consent and/or the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.

Assst. Environmental Engineer  
Punjab Pollution Control Board  
Regional Office, FARIDKOT

*A.F.* 30/8/12  
Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office, Bathinda.



# PUNJAB POLLUTION CONTROL BOARD

Zonal Office, Street No. 12, Power House Road, Bathinda.

No. ZO/BTI/WPC/2012/F-214

Date of Issue : 30.08.2012

Date of expiry : 28.02.2013

Name of the Partner :

Sh. Pardeep Kumar

Consent Fee Details :

Rs. 7500/- vide R. No. 35/3261 dated 11.07.2012.

Type of Project :

Residential colony developed in 9.881 acres.

**Sub: Consent to operate u/s 25/26 of the Water Act, 1974 for discharge of effluent(s) arising out of premises of M/s Baba Farid Colonizers, Residential colony namely 'Farid Enclave' (Phase-II), Kotkapura, Distt. Faridkot.**

Reference to your application for consent of the Board to operate outlet to discharge the sewage effluent(s) u/s 25/26 of the Water (Prevention & Control of Pollution) Act, 1974. You are hereby authorized to discharge the effluent(s) arising out of the premises of residential colony at Kotkapura, Distt. Faridkot subject to the following conditions:-

- The consent is issued for the discharge of effluents as per details given below from the premises of the industry through the out-let(s) authorized by the Board:

Sr. No	Description	Quantity (KLD) maximum	Mode of final disposal
1.	DOMESTIC EFFLUENT	53	Onto land for plantation after common STP with M/s Farid Enclave (Phase-I).

- THIS CONSENT IS NOT VALID FOR GETTING POWER LOAD FROM THE PSPCL OR FOR GETTING LOAN FROM THE FINANCIAL INSTITUTIONS.
- The effluent discharged through the authorized outlet shall conform to the standards prescribed by the Board as per Board's Notifications issued from time to time for such discharges.
- The promoter shall regularly operate and maintain the sewage treatment facilities to ensure that the treated effluent conforms to the standards laid down by the Board for such discharges.
- The promoter shall apply for renewal of consent before expiry of the consent.
  - The issuance of this consent does not convey any property right in either real or personal property, or any exclusive privileges, nor it authorizes any injury to private property or any invasion of personal rights, nor any infringement of Central, State or Local Laws or Regulations.
  - The consent does not authorize or approve the construction of any physical structures or facilities for undertaking of any work in any natural water courses.
  - Nothing in this consent shall be deemed to preclude the promoter of any legal action nor relieve the applicant from any responsibilities, liabilities or penalties to which the applicant is or may be subjected under this or any other Act.
  - During the period beginning from the date of issuance and the date of expiration of this consent, the applicant shall not discharge floating solids or visible foam.
- Any amendments/revisions made by the Board in the tolerance limits for discharges shall be applicable to the colony from the date of such amendments/revisions.
- The authorized outlet and mode of disposal shall not be changed without the prior written permission of the Board.
- The promoter shall not use any unauthorized out-let(s) for discharging sewage from its premises. All unauthorized outlets shall be connected to the authorized outlet within one month from the date of issue of this consent.
- The promoter shall provide septic tank of adequate capacity to take care of the the population upto 300 persons due to lesser capacity in the beginning. The sewage treatment plant full capacity shall also be provided simultaneously alongwith the aforesaid septic tank.
- Any upset conditions in the premises of the residential colony, which is likely to result in increased effluent and/or result in violation of the standards laid down by the Board shall be reported to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot through fax under intimation to the Board failing which any stoppage and upset conditions that come to the notice of the Board/its officers, will be deemed to be intentional violation of the conditions of consent.
- All underground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
- The diversion or bye pass of any discharge from facilities utilized by the applicant to maintain compliance with the terms and conditions of this consent is prohibited except:
  - Where unavoidable to prevent loss of life or some property damage or
  - Where excessive storm drainage or run off would damage facilities necessary for compliance with terms and conditions of this consent. The applicant shall immediately notify the consent issuing authority in writing of each such diversion or bye-pass in accordance with the procedure specified above.

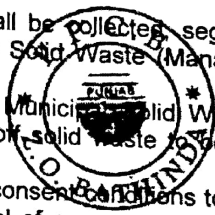
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Email: No: .....

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13. The promoter shall ensure that no water pollution or public nuisance is created in the area due to discharge of effluents from its premises.
14. The promoter shall make proper arrangement for disposal of the effluent into public sewer, so as to ensure that no stagnation occurs inside and outside the residential colony.
15. The promoter shall make necessary and adequate arrangements to hold back the effluent in case of failure of treatment system.
16. The promoter shall submit the performance study of the sewage treatment facilities within two months after the commissioning of the project.
17. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant.
18. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
19. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to Municipal Council or any other party with the prior approval of the Board.
20. The promoter shall provide terminal manhole at the end of collecting system and a manhole upstream of final outlet (s) out of the complex for measurement of flow and for taking samples.
21. The promoter shall for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional office, Faridkot.
22. Adequate water supply and sewerage facilities will be provided to all the users of the residential colony and entire sewage be collected at a single place before its treatment and disposal.
23. The promoter shall furnish returns of water consumption as required u/s 5 of Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977.
24. The promoter shall adopt a suitable management system for collection, treatment and disposal of solid waste as per provisions contained in Municipal Solid Waste (Management & Handling) Rules, 2000.
25. The promoter shall ensure that the solid waste shall be collected, segregated, treated and disposed off as per the provisions of the Municipal Solid Waste (Management & Handling) Rules, 2000.
26. The promoter shall obtain the authorization under Municipal Solid Waste (Management & Handling) Rules, 2000, (if applicable) and dispose of solid waste to be generated from the complex to the satisfactions of the Board.
27. The promoter shall submit the compliance report of consent conditions to the Board to ensure that adequate arrangements for treatment & disposal of sewage and solid waste have been made.
28. The promoter shall develop green belt as per the approved by laws of PUDA/Deptt. of Local Self Govt.
29. The promoter shall develop sufficient land for the disposal of its domestic effluent onto land for plantation as proposed earlier while obtaining the consent to establish. It shall ensure that the said plantation area is maintained properly and regularly and no stagnation is occurred anywhere anytime.
30. The project proponent will develop 15 m wide green belt towards the air polluting industries as per the drawing approved by the Chief Town Planner, Punjab during this period.
31. The project proponent shall make suitable arrangement for collection, treatment and disposal of Solid Waste as per the rules during this period and dispose of the solid waste with Municipal Council, Faridkot.
32. The project proponent shall submit an affidavit within one month to the effect that the project proponent will be responsible for the operation of sewage treatment plant and disposal of treated sewage and collection, transportation and disposal of solid waste alongwith payment of cess to the Board until the project is handed over to local body department.
33. The Board reserves the right to revoke this consent granted to the promoter at any time, in case, the promoter is found violating any of the conditions of this consent and/or the provisions of the Water (Prevention & Control of Pollution) Act, 1974 as amended time to time.



*[Handwritten Signature]*

Asstt. Environmental Engineer  
Punjab Pollution Control Board  
Regional Office FARIDKOT

*[Handwritten Signature]*  
Date: 21/12/2012

Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office Faridkot.

**PUNJAB POLLUTION CONTROL BOARD**  
Zonal Office, Street No.12, Power House Road, Bathinda.

No. \_\_\_\_\_ Dated. \_\_\_\_\_

REGISTERED

To

M/s ~~Farid~~ Farid Colonizers,  
Kotkapura Road,  
Faridkot.

3527  
23/8/10  
m/s Farid Colonizers

Name of the partner : Sh. Sanjeev Mittal  
Type of Project : Residential colony  
Consent Fee Details : Rs. 5,000/- vide R. No. 60/2231 dated 10/10/2006  
Rs. 2500/- vide R. No. 35/2818 dated 18.08.2010

Subject: "No Objection Certificate" from Pollution Angle.

No. ZO (BTI)/FDK/2010/NOC/ 12

Dated. 23/8/10

Reference your application regarding the subject cited matter received through the Environmental Engineer, Regional Office, Faridkot. The Punjab Pollution Control Board has "No Objection" for setting up of residential colony namely 'Farid Enclave, (Phase-I)' in an area of 9 acres, 6 kanals and 14 marlas by way of developing into 92 no. of residential plots, 10 no. shop cum office, 6 no. booths and one no. Nursery School in the revenue estate of Faridkot subject to the following conditions.

1. The project promoter shall obtain a clearance certificate from the Board to the effect that they have installed adequate and appropriate pollution control devices, made proper arrangements for disposal of treated wastewater and solid waste management before the power connection is released by the Punjab State Power Corporation Ltd.
2. The N.O.C. is valid for a period of one year from the date of its issue or till the complete development of colony whichever is earlier.
3. The promoter shall construct and commission the common sewage treatment plant with Phase-I of Farid Enclave simultaneously with the development of the colony and the treated waste water shall conform to the effluent standards adopted by the Board for such discharges onto land for plantation.
4. The promoter shall make arrangements for disposal of the treated wastewater onto land for plantation and shall not allow it to stagnate anywhere inside or outside the colony.
5. The promoter shall adopt a suitable management system for collection, treatment and disposal of solid waste as per the provisions contained in the Municipal Solid Waste (Management & Handling) Rules, 2000.
6. The promoter shall obtain the authorization under Municipal Solid Waste (Management & Handling) Rules, 2000 and dispose off solid waste to be generated from the residential colony to the satisfaction of the Board.
7. The promoter shall inform the compliance of NOC conditions to the Board after allotment of plots to ensure that adequate arrangements for treatment and disposal of sewage and solid waste have been made.
8. The Promoter shall provide proper and adequate arrangements for rainwater harvesting to take care of ground water re-charging in the area.
9. The colonizer will submit an affidavit to the effect that he will be responsible for

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+ J.S.  
Asst. Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office FARIDKOT

*M/s Baba Farid Colonizer,*

operation of sewage treatment plant & disposal of treated sewage and collection & disposal of solid wastes along with payment of cess to the Board until the project is handed over to local body department.

10. The promoter shall provide sufficient thick green belt within the premises of the colony as per the norms of the Punjab Urban Development Authority.
11. The promoter shall apply for obtaining the consent of the Board as required under the provisions of Water (Prevention & Control of Pollution) Act, 1974 before putting in use an outlet.
12. Nothing in this N.O.C. shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Environment (Protection) Act, 1986.
13. The project has been approved by the Board from pollution angle and the promoter shall obtain the approval of site from other concerned departments, if need be.
14. The promoter shall make arrangements for disposal of the treated wastewater onto land for irrigation / plantation in the lawns / parks within the premises and one acre additional land outside the premises and shall not allow it to stagnate anywhere inside or outside the colony.
15. The promoter shall develop the land measure in 7 kanals for under plantation area as per karnal technology.
16. The promoter shall submit the performance study of the sewage treatment facilities within two months after the commissioning of the sewage treatment plant.
17. The promoter shall construct a pucca storage tank of sufficient capacity to hold back the wastewater in case of failure of sewage treatment plant.
18. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant.
19. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
20. The promoter shall properly operate and maintain its sewage treatment plant and ensure that the treated sewage shall conform to the effluent standards prescribed by the Board.
21. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to any organization.
22. The promoter shall provide terminal manhole at the end of collection system and a manhole upstream of final outlet (s) out of the colony for measurement of flow and for taking samples.
23. All the under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
24. The promoter shall, for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.
25. All amendments/revisions made by the Board in the effluent standards shall be applicable to the promoter from the date of such amendments/revisions.
26. Adequate water supply and sewerage facilities will be provided to all residents of the colony and entire sewage will be collected at a single place before its treatment and disposal.

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*[Signature]*  
ASST. Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office FARIDKOT

M/s Baba Farid Colonizer

27. The promoter shall furnish returns of water consumption as required u/s 5 of the Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the said Act.
28. The promoter shall adopt proper technology for disposal of garbage and use it for plantation as manure.
29. The promoter shall provide a 15 meter buffer zone of green belt towards the side of air polluting industry falling within the 100 meter radius from the proposed residential colony and shall submit the amended lay out plan from the competent authority of the State Govt. within one month.
30. The Promoter shall ensure that there is no obstruction to natural flow of rainwater due to construction of boundary wall of the residential colony.
31. The promoter shall lay down pucca distribution network/pipe grid from the STP to the various green lawns/ stretches and the land available for utilization of treated domestic effluent onto land for irrigation.
32. The promoter shall provide proper canopy around the D.G. sets to contain the noise level within the limits prescribed for D.G. sets from time to time.
33. The promoter shall comply with the provisions of Ministry of Environment & Forests notification GSR 371(E) dated 17/5/2002 as amended from time to time for control of noise pollution from the D.G. set.
34. The promoter shall ensure environmentally sound management & handling of solid waste.
35. This NOC is valid subject to the final decision of Hon'ble Punjab & Haryana High Court in CWP no. 19332 of 2006 titled as Dharam Chand & others v/s State of Punjab.
36. The residential colony shall apply for obtaining the consents to operate under the Water & Air Acts within one month.
37. The Board reserves the right to revoke the consent to establish (NOC) granted to the promoter at any time, in case, the promoter is found violating any of the conditions of the consent to establish (NOC) granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for development of residential colony.

-sd/-  
Asstt. Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office, Bathinda.

Endst. No. 374

Dated. 23/08/10

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action.

-sd/-  
Asstt. Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office, Bathinda.

-sd/-  
Asstt. Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office FARIDKOT

PUNJAB POLLUTION CONTROL BOARD  
Zonal Office, Street No.12, Power House Road, Bathinda.

P-10<sup>49</sup>

198

No. 57

Dated.

23/08/10

REGISTERED

3526  
28/8/10

To

M/s Baba Farid Colonizer,  
Kotkapura Road,  
Faridkot,

Name of the promoter : Sh. Pardeep Kumar  
Type of Project : Residential colony  
Consent Fee Details : Rs. 5,000/- vide R. No. 71/2683 dated 01/10/2009  
Rs. 2500/- vide R. No. 50/2818 dated 23.08.2010

Subject: "No Objection Certificate" from Pollution Angle.

No. ZO (BTI)/FDK/2010/NOC/ A

Dated. 23/8/10

Reference your application regarding the subject cited matter received through the Environmental Engineer, Regional Office, Faridkot. The Punjab Pollution Control Board has "No Objection" for setting up of residential colony namely 'Farid Enclave, (Phase-II)' in an area of 9 acres, 7 kanals and 1 marla by way of developing into 104 no. of residential plots & 14 shop cum office, 6 no. booths and one no. Nursery School in the revenue estate of Faridkot subject to the following conditions.

1. The project promoter shall obtain a clearance certificate from the Board to the effect that they have installed adequate and appropriate pollution control devices, made proper arrangements for disposal of treated wastewater and solid waste management before the power connection is released by the Punjab State Power Corporation Ltd.
2. The N.O.C. is valid for a period of one year from the date of its issue or till the complete development of colony whichever is earlier.
3. The promoter shall construct and commission the common sewage treatment plant with Phase-I of Farid Enclave simultaneously with the development of the colony and the treated waste water shall conform to the effluent standards adopted by the Board for such discharges onto land for plantation.
4. The promoter shall make arrangements for disposal of the treated wastewater onto land for plantation and shall not allow it to stagnate anywhere inside or outside the colony.
5. The promoter shall adopt a suitable management system for collection, treatment and disposal of solid waste as per the provisions contained in the Municipal Solid Waste (Management & Handling) Rules, 2000.
6. The promoter shall obtain the authorization under Municipal Solid Waste (Management & Handling) Rules, 2000 and dispose off solid waste to be generated from the residential colony to the satisfaction of the Board.
7. The promoter shall inform the compliance of NOC conditions to the Board after allotment of plots to ensure that adequate arrangements for treatment and disposal of sewage and solid waste have been made.
8. The Promoter shall provide proper and adequate arrangements for rainwater harvesting to take care of ground water re-charging in the area.
9. The colonizer will submit an affidavit to the effect that he will be responsible for

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*[Signature]*

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*[Signature]*

ASST Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office FARIDKOT

operation of sewage treatment plant & disposal of treated sewage and collection & disposal of solid wastes along with payment of cess to the Board until the project is handed over to local body department.


10. The promoter shall provide sufficient thick green belt within the premises of the colony as per the norms of the Punjab Urban Development Authority.
11. The promoter shall apply for obtaining the consent of the Board as required under the provisions of Water (Prevention & Control of Pollution) Act, 1974 before putting in use an outlet.
12. Nothing in this N.O.C. shall be deemed to preclude the institution of any legal action nor relieve the applicant from any responsibilities or penalties to which the applicant is or may be subjected under the provisions of the Water (Prevention & Control of Pollution) Act, 1974 & Environment (Protection) Act, 1986.
13. The project has been approved by the Board from pollution angle and the promoter shall obtain the approval of site from other concerned departments, if need be.
14. The promoter shall make arrangements for disposal of the treated wastewater onto land for irrigation / plantation in the lawns / parks within the premises and one acre additional land outside the premises and shall not allow it to stagnate anywhere inside or outside the colony.
15. The promoter shall develop the land measure in 7 kanals for under plantation area as per karnal technology.
16. The promoter shall submit the performance study of the sewage treatment facilities within two months after the commissioning of the sewage treatment plant.
17. The promoter shall construct a paeca storage tank of sufficient capacity to hold back the wastewater in case of failure of sewage treatment plant.
18. The promoter shall install separate energy meter for its sewage treatment plant and maintain the record on daily basis of consumption of energy for the running and maintenance of sewage treatment plant.
19. The adequacy and efficacy of the sewage treatment plant will be the entire responsibility of the promoter.
20. The promoter shall properly operate and maintain its sewage treatment plant and ensure that the treated sewage shall conform to the effluent standards prescribed by the Board.
21. The promoter shall submit an affidavit to the effect that it shall operate the sewage treatment plant till it is handed over to any organization.
22. The promoter shall provide terminal manhole at the end of collection system and a manhole upstream of final outlet (s) out of the colony for measurement of flow and for taking samples.
23. All the under ground water retaining structures shall be lined with an impervious layer so as to avoid seepage and contamination of sub-soil/water.
24. The promoter shall, for the purpose of measuring and recording the quantity of water consumed, affix meters of such standards at such places as approved by the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot.
25. All amendments/revisions made by the Board in the effluent standards shall be applicable to the promoter from the date of such amendments/revisions.
26. Adequate water supply and sewerage facilities will be provided to all residents of the colony and entire sewage will be collected at a single place before its treatment and disposal.



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 Asst. Environmental Engineer,  
 Punjab Pollution Control Board  
 Regional Office FARIDKOT

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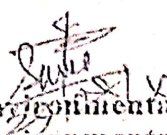
27. The promoter shall furnish returns of water consumption as required u/s 5 of the Water (Prevention & Control of Pollution) Cess Act, 1977 and comply with the provisions of the said Act.
28. The promoter shall adopt proper technology for disposal of garbage and use it for plantation as manure.
29. The promoter shall provide a 15 meter buffer zone of green belt towards the side of air polluting industry falling within the 100 meter radius from the proposed residential colony and shall submit the amended lay out plan from the competent authority of the State Govt. within one month.
30. The Promoter shall ensure that there is no obstruction to natural flow of rainwater due to construction of boundary wall of the residential colony.
31. The promoter shall lay down pucca distribution network/pipe grid from the STP to the various green lawns/ stretches and the land available for utilization of treated domestic effluent onto land for irrigation.
32. The promoter shall provide proper canopy around the D.G. sets to contain the noise level within the limits prescribed for D.G. sets from time to time.
33. The promoter shall comply with the provisions of Ministry of Environment & Forests notification GSR 371(E) dated 17/5/2002 as amended from time to time for control of noise pollution from the D.G. set.
34. The promoter shall ensure environmentally sound management & handling of solid waste.
35. This NOC is valid subject to the final decision of Hon'ble Punjab & Haryana High Court in CWP no. 16632 of 2006 titled as Dharam Chand & others v/s State of Punjab.
36. The residential colony shall apply for obtaining the consents to operate under the Water & Air Acts within one month.
37. The Board reserves the right to revoke the consent to establish (NOC) granted to the promoter at any time, in case, the promoter is found violating any of the conditions of the consent to establish (NOC) granted under Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 for development of residential colony.

  
Asstt. Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office, Bathinda.

Endst. No. 572

Dated. 23/11/16

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Faridkot for information and necessary action.

  
Asstt. Environmental Engineer,  
For Senior Environmental Engineer,  
Zonal Office, Bathinda.

  
Asstt. Environmental Engineer,  
Punjab Pollution Control Board  
Regional Office FARIDKOT